

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI
ORIGINAL APPLICATION NO. 125/2024**

IN THE MATTER OF:

Harish Tholar

...APPLICANT

Versus

State of Karnataka and Others

...RESPONDENTS

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Filed by



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Date: 10.10.2025

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**REPORT ON BEHALF OF RESPONDENT NO. 6 (DEPUTY
COMMISSIONER, UDUPI) IN COMPLIANCE OF ORDER DATED
09.07.2025**

MOST RESPECTFULLY SHOWETH:

1. That the instant report is being filed in compliance with the order dated 09.07.2025, wherein this Hon'ble Court has directed as follows:

11. The primordial concern at this stage is to make the defunct STP operational. The functioning of the STP involves coordination among various stakeholders, including commercial establishments, residential units, and other entities, as well as official departments such as the KUWSDB, Karnataka SPCB, and the Sri Mookambika Temple authorities.

12. Since the maintenance and restoration of the STP's operations involve the participation of all the aforementioned stakeholders, it would be appropriate to direct the Deputy Commissioner, Udupi District, to coordinate with the concerned line departments and ensure that the STP is made operational. Furthermore, the Deputy Commissioner is also directed to ensure that all households and commercial establishments that are presently not connected to the UGD system are provided with such connectivity, as this would effectively address the issue.

13. It is open to the Deputy Commissioner to constitute an appropriate committee in this regard for the execution of the above tasks under his chairmanship. We direct the

committee (to be constituted by the Deputy Commissioner) to complete the task in four weeks' time.

2. The time so granted above was subsequently extended by way of order dated 03.09.2025 passed by this Hon'ble Tribunal.
3. Following the above order, a meeting was conducted on 08.08.2025 in the presence of the following:

S.No	Department/Member	Designation
1.	Deputy Commissioner, Udupi District	President
2.	Deputy Secretary, Zilla Panchayat, Udupi (on behalf of the Chief Executive Officer)	Vice President
3.	Executive Engineer, Karnataka Urban Water Supply and Drainage Board, Mangalore	Member
4.	Tahsildar, Byndoor	Member
5.	Executive Officer, Byndoor Taluk Panchayat	Member
6.	Executive Officer, Sri Mookambika Temple, Kollur	Member
7.	Panchayath Development Officer, Kolluru Grama Panchayath	Member
8.	Environmental Officer	Member convener

4. Based on the proceedings of the meeting and documents/instructions received from the various departments, it is submitted as follows:
5. **Re: UGD System** – As per the report submitted by the Panchyath Development Officer, Kollur Grama Panchyath, out of 57 lodges/commercial establishments, 2 establishments are yet to be connected to UGD system.

6. For UGD connection to M/s.Ashwathi Guest House (not a party to the original application), road cutting work has to be carried out. The same has not been carried out as of now owing to the monsoon and it has been represented by the said unit that it will be carried out in due course.
7. Further, the other entity without a UGD connection is M/s. Jaganmatha Orchid (not a party to the original application), at whose location the UGD line does not pass. The unit presently has a septic tank and a soak pit.
8. Further, out of the other 26 hotels within the limits of the gram panchayat, all 26 hotels are connected to the UGD network. True copy of report submitted by the Panchayat Development Officer is annexed herewith as **AnnexureR1**.
9. **Re: Action Taken by KSPCB**—Re: CTE and CTO for the STP – The Temple authority has applied and obtained the CTE bearing No: CTE-327052 dated 27.09.2021. True copy of CTE is annexed herewith as **Annexure R-2**. After issue of notice by the KSPCB, the Temple authority has applied for the CFO on 01.01.2025. The application was forwarded to Board Office on 18.02.2025. True copy letter dated 18.02.2025 forwarding the application for CTO is annexed herewith as **Annexure R-3**. CFO is yet to be issued by the State PCB.

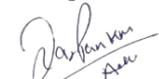
10. KSPCB officials have also visited hotels and lodges and issued notices to them informing to apply for consent, for the units that are connected to UGD network (applicable for lodges units with more than 20 rooms or a built up area of more than 2000 square meters).
11. **Re: Action taken by KUWSDB** – The officials of KUWSDB have informed that action will be initiated by them to provide grit chamber and fine screen in the wetwell to avoid entry of plastic waste inflow to the STP.
12. Following the meeting, the answering Respondent has given specific directions to KUWSDB and the PDO with respect to functioning of the STP. True Copy of proceedings of meeting dated 08.08.2025 is annexed herewith as **Annexure R-4**.
13. It is thus submitted that the answering Respondent has conducted the meeting and has convened the meeting and issued necessary directions to respective departments, as per the orders of this Hon'ble Tribunal.
14. It is prayed that the above information may be taken on record and this Hon'ble Tribunal may pass such orders as it deems fit in the instant case, and the answering Respondent shall be duty bound to implement the same.

Date: 10.10.2025




 (Swaroopa T K, IAS)
 Deputy Commissioner
 Udupi District Udupi

**Filed by
 Darpan KM**


 Standing Counsel
 State of Karnataka

ಕರ್ನಾಟಕ ಸರ್ಕಾರ

ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ

ಗ್ರಾಮ ಪಂಚಾಯತ್ ಕೊಲ್ಲೂರು, ಬೈಂದೂರು ತಾಲೂಕು, ಉಡುಪಿ ಜಿಲ್ಲೆ - 576220

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ಸಿ.ಗ್ರಾ.ಪಂ.ಸಂಖ್ಯೆ:73/2025-26

ದಿನಾಂಕ:07/08/2025

ಅನುಪಾಲನಾ ವರದಿ

ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠ ಮೂಲ ಅರ್ಜಿ ಸಂ : 125/2024 ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ : 1.07.2025 ರಂದು ಅಪರಾಹ್ನ 12.00 ಗಂಟೆಗೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿ, ಉಡುಪಿ ಜಿಲ್ಲೆ ಇವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಶ್ರೀ ಕೊಲ್ಲೂರು ಓಕಾಂಟಿಕಾ ದೇವಸ್ಥಾನದ ಕಛೇರಿಯಲ್ಲಿ ನಡೆದ ಸಮಿತಿ ಸಭೆಯ ನಡವಳಿಗೆ ಅನುಪಾಲನಾ ವರದಿ

ಕ್ರ. ಸಂ.	ವಿಷಯ	ವರದಿ
1	57 ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣಗಳಲ್ಲಿ ಬಾಕಿ ಉಳಿದಿರುವ 4 ವಾಣಿಜ್ಯ ಮಳಿಗೆಗಳಿಗೆ, 26 ಹೋಟೆಲ್‌ಗಳಲ್ಲಿ 1 ಹೋಟೆಲ್‌ಗೆ ಸಂವರ್ಕಗಳನ್ನು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಕೂಡಲೇ ಸಂವರ್ಕ ನೀಡುವಂತೆ ಹಾಗೂ ಒಂದು ವೇಳೆ ನೀಡದಿದ್ದಲ್ಲಿ ಸದರಿಯವರ ಪರವಾನಿಗೆಯನ್ನು ರದ್ದುಗೊಳಿಸಲು ಕ್ರಮವಹಿಸುವುದು.	ಉಳಿದಿರುವ 4 ವಾಣಿಜ್ಯ ಮಳಿಗೆಯಲ್ಲಿ 2 ಕ್ಕೆ ಈಗಾಗಲೇ ಸಂವರ್ಕ ಕಲ್ಪಿಸಲಾಗಿದ್ದು, 2 ಬಾಕಿ ಉಳಿದಿದ್ದು, ಸದ್ರಿಯವರ ಪರವಾನಿಗೆಯನ್ನು ರದ್ದುಗೊಳಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು. 26 ಹೋಟೆಲ್‌ಗಳಲ್ಲಿ 26 ಹೋಟೆಲ್‌ಗಳಿಗೂ ಕೂಡ ಸಂವರ್ಕ ವ್ಯವಸ್ಥೆ ಕಲ್ಪಿಸಲಾಗಿರುತ್ತದೆ.
2	ಪ್ರಸ್ತುತ ಸೋಕ್ ಪಿಟ್‌ಗಳ ವ್ಯವಸ್ಥೆ ಇದ್ದರೂ ಕೂಡಾ ಮುಂದಿನ ದಿನಗಳಲ್ಲಿ ಸೋಕ್ ಪಿಟ್‌ಗಳಲ್ಲಿ ಶೇಖರಣೆಯಾಗುವ ಮಲಿನ ನೀರಿನಿಂದ ಅಂತರ್‌ಜಲವು ಮಾಲಿನ್ಯವಾಗುವ ಸಂಭವವಿರುವುದರಿಂದ ಇದರ ಬಗ್ಗೆ ಸಾರ್ವಜನಿಕರಿಗೆ ಅರಿವು ಮೂಡಿಸಿ ಎಲ್ಲಾ ಮನೆಗಳಿಗೆ ಒಳ ಚರಂಡಿ ಸಂವರ್ಕವನ್ನು ನೀಡಲು 10 ದಿನಗಳೊಳಗೆ ಕ್ರಮ ಕೊಳ್ಳುವುದು.	ಮುಂದಿನ ದಿನಗಳಲ್ಲಿ ಎಲ್ಲಾ ಮನೆಗಳಿಗೆ ಒಳ ಚರಂಡಿ ಸಂವರ್ಕ ಕಲ್ಪಿಸಿಕೊಳ್ಳಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು.
	ಯಾವುದೇ ಹೋಟೆಲ್/ಲಾಡ್ಜ್/ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣದಿಂದ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯವನ್ನು ಶೌಚಾಲಯದ ರೊಟ್ಟು ನೀರಿನ ಜೊತೆ ಸೇರಿಸದೆ ಕೇವಲ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಮಾತ್ರ ಒಳ ಚರಂಡಿಗೆ ಸೇರುವಂತೆ ನೋಡಿಕೊಳ್ಳಲು ಸೂಕ್ತ ವ್ಯವಸ್ಥೆಯನ್ನು ಮಾಡಿ ಕ್ರಮ ಕೈಗೊಳ್ಳುವುದು.	ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಆದೇಶದಂತೆ ಹೋಟೆಲ್/ಲಾಡ್ಜ್/ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣದಿಂದ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯವನ್ನು ಶೌಚಾಲಯದ ರೊಟ್ಟು ನೀರಿನ ಜೊತೆ ಸೇರಿಸದೆ ಕೇವಲ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಮಾತ್ರ ಒಳ ಚರಂಡಿಗೆ ಸೇರುವಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು.
4	ಹಾಲಿ ಇರುವ ಹೋಟೆಲ್/ಲಾಡ್ಜ್/ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣದ ಒಳ ಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಸಂವರ್ಕ ಕಲ್ಪಿಸಿರುವವರ ವಿವರ, ಕಲ್ಪಿಸದವರ ವಿವರ ಹಾಗೂ ಒಳ ಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಸಂವರ್ಕ ಕಲ್ಪಿಸಲು ಕ್ರಮ ತೆಗೆದುಕೊಂಡ ವಿವರವಾದ ವರದಿಯನ್ನು ನೀಡುವುದು.	ಹಾಲಿ ಇರುವ ಹೋಟೆಲ್/ಲಾಡ್ಜ್/ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣದ ಒಳ ಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಸಂವರ್ಕ ಕಲ್ಪಿಸಿರುವವರ ವಿವರ, ಕಲ್ಪಿಸದವರ ವಿವರವನ್ನು ನೀಡಲಾಗಿರುತ್ತದೆ. ಒಳ ಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಸಂವರ್ಕ ಕಲ್ಪಿಸಲು ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಲಾಗಿರುತ್ತದೆ.

“ವಂದನೆಗಳೊಂದಿಗೆ”

ತಮ್ಮ ವಿಶ್ವಾಸಿ

Details of Hotel/ Lodge in Kollur

S.No	Name & Address of the Hotel/ lodge	Hotel/ Lodge	Number of Rooms	Contact number	Year of Establishment or commissioning	UGD connection Status		Remarks
						Connected	Not connected	
1	Thathath Vivaswan Dharmapeeta Guest House Kollur	Lodge	75	9448107359	2005	-	-	Long Distance
2	C Premananda Ashwathi Guest House Kollur	Lodge	24	9945068120	2002	-	Not connected	
3	Prabhakara Annapoorna Guest House Kollur	Lodge		9448107375	1986	Connected	-	
4	P V Sayinatha Varada Tourist Home Kollur	Lodge	18	8714356126	2010	Connected	-	
5	E O Shri Mookambika Temple Lalithambika Guest House Kollur	Lodge		8197720776	-	Connected	-	
6	E O Shri Mookambika Temple Darmitary & Choultri Kollur	Lodge		8197720776	-	Connected	-	
7	E O Shri Mookambika Temple Ramanatha Goyenka Kollur	Lodge		8197720776	-	Connected	-	
8	Singari Shedhi Amma Guest House Kollur	Lodge	26	9481220368	2000	Connected	-	
9	Moorthi Kalidasa Bhat Swayamboo Guest House Kollur	Lodge		9448428645	-	Connected	-	
10	K V Shridhara Adiga Yamuna Vasathi Graha Kollur	Lodge	70	9743378843	-	Connected	-	
11	K Prabhakara Adiga, Adiga Heritage Kollur	Lodge	46	9483720027	2014	Connected	-	
12	Chandrashekhara Puranika, Puranika Sadana Kollur	Lodge	30	9448843688	-	Connected	-	
13	C Shridharan Nair Kadjnapalli Chathra Kollur	Lodge		9447361226	-	Connected	-	
14	B Ramakara Shet Chandra Tourist Home Kollur	Lodge	18	9845220368	2004	Connected	-	
15	Administrator Shankara Krupa Shri Shankara Krupa Kollur	Lodge	18	9483197275	1994	Connected	-	
16	Nayana R Geniga A N R Guest House Kollur	Lodge	8	9448790489	2017	Connected	-	
17	Radhachandra Ghosh Ramakrishna Yogashrama Kollur	Lodge		9449258443	-	-	Not connected	

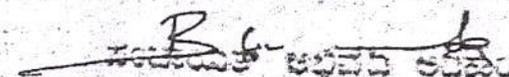
18	Murulidharan Nair Thrayambika Guest House Kollur	Lodge	15	9448790441		Connected	
19	Rajashri T Kairali Vasathi Graha Kollur	Lodge	35	9448327447	2003	Connected	
20	Yogeendranath Nandanam Residency Kollur	Lodge	26	9480401951	2018	Connected	
21	Sathish Kumar Shetty & Sharath Kumar Shetty Jagannatha Arcade Kollur	Lodge	28	9008725283	2018	-	Long Distance
22	E O Shri Mookambika Temple Swarnambika Vasathi Graha Kollur	Lodge		8197720776		Connected	
23	K Surendra Shetty Mayura Vasathi Graha Kollur	Lodge	70	9448782370	2007	Connected	
24	K Vasudeva Shetty Mookambika Palace Kollur	Lodge	38	9483033478	2013	Connected	
25	E O Shri Mookambika Temple Mathachathra Vasathi Graha Kollur	Lodge		8197720776		Connected	
26	K Madhu Devikrapa Vasathi Graha Kollur	Lodge	60	9448951741	1995	Connected	
27	Gajanana Joshi Shri Rathna Guest House Kollur	Lodge	48	9741671704	1995	Connected	
28	Mangala Gowri Thanthrik Guest House Kollur	Lodge	60	9449240138	2006	Connected	
29	K Suryanarayana Adiga Shwetha Vasathi Graha Kollur	Lodge	39	9448171243	1984	Connected	
30	G D Keshava Sherugar Mahalakshmi Residency Kollur	Lodge	60	9880294648	2016	Connected	
31	E O Shri Mookambika Temple Jagadambika Vasathi Graha Kollur	Lodge		8197720776		Connected	
32	Krishnaveni P Adiga & Shyam Adiga Bhagirathi Vasathi Graha Kollur	Lodge	28	9448790439	1995	Connected	
33	Nagarathna Chithramoola Guest House Kollur	Lodge	18	9164888343		Connected	
34	Y Sulochana Hebbar Nagashri Vasathi Graha Kollur	Lodge	33	9448790470	2006	Connected	
35	Shritatha Vidathri Vasathi Graha Kollur	Lodge	50	9482019525	2004	Connected	
36	B Sharada S Rao M M Bhat Residency Kollur	Lodge	20			Connected	
37	K Vasudeva Adiga Ambavana Vasathi Graha Kollur	Lodge	10	7259017599		Connected	

38	Radhika R Adiga Chinmayi Vasathi Graha Kollur	Lodge	34	9980946482		Connected		
39	K V Ramachandra Adiga Thrivikrama Vasathi Graha Kollur	Lodge	27			Connected		
40	Suresh Holla Shridevi Residency Kollur	Lodge	10	9480580377	2013	Connected		
41	Harish K Nagakrapa Vasathi Graha Kollur	Lodge	18	9448951807	2011	Connected		
42	Krishnan Bavuka Jyothis Residency Kollur	Lodge	60			Connected		
43	Moorthy Shreesha Bhat Sathya Residency Kollur	Lodge	20	9448790440		Connected		
44	Shridhara Hebbar Mandara Vasathi Graha Kollur	Lodge		9449332947		Connected		
45	K N Shrinatha Adiga Sannidhi Residency Kollur	Lodge		9480477075		Connected		
46	C Premananda Beena Residency Kollur	Lodge	41	9945068120	2006	Connected		
47	Manjunatha K Seetha Delux Kollur	Lodge				Connected		
48	Pradeep Kumar Abimone Residency Kollur	Lodge	19	9481938545		Connected		
49	Chaithanya Shetty Sakshina Vasathi Graha Kollur	Lodge	60	9902213767		Connected		
50	Shree Parabrahma Sevashrama Shree Parabrahma Sevashrama Kollur	Lodge	9			Connected		
51	Rejina Kuriyakose Dona Guest House Kollur	Lodge	15	9591009311		Connected		
52	Venkatesh Kini Adyaksharu Devi Mookambi Owners Associations Kollur	Lodge				Connected		
53	Sathyavathi R Aithal, Aithal Sadana Kollur	Lodge	5	9448428699		Connected		
54	Raghavendra Janani Residency Kollur	Lodge	8	9449366579	2025	Connected		
55	Narayana Puranika, Narayani Residency Kollur	Lodge	8	9945321773	2024	Connected		
56	Yayananda Gurugrapa Residency	Lodge		9972339908	2024	Connected		
57	Narayana Mogaveera Ambika Hotel Kollur	Hotel		9632400564		Connected		
58	E O Shri Mookambika Temple, Lalithambika Hotel Kollur	Hotel		8197720776		Connected		
59	Singari Shedthi Amma Hotel Kollur	Hotel		9481220368		Connected		
60	Moorthi Kalidasa Bhat Hotel Shri Ganesh Grand Kollur	Hotel				Connected		

61	K Prabhakara Adiga Sanidyam Veg Restaurant Kollur	Hotel	9483720027	2023	Connected	
62	Padma Hotel Fish Land Kollur	Hotel	8861359200	2019	Connected	
63	P K Ravi Hotel Ambika Kollur	Hotel	9880715322		Connected	
64	P K Ramakrishna Hotel Shri Lakshmi Kollur	Hotel	8105827308		Connected	
65	Venkatesh Nayak, Shri Mookambika Hotel Kollur	Hotel			Connected	
66	Purushothams Joise Hotel Kadambari Kollur	Hotel	9448790095		Connected	
67	Bhaskara Adiga, Sooryaragam Hotel Kollur	Hotel			Connected	
68	Mookambu Pujarhi Friends Hotel Kollur	Hotel			Connected	
69	E O Shri Mookambika Temple, Swarnambika Hotel Kollur	Hotel	8197720776		-	Closed
70	Shakila Shetty, Mayoora Hotel Kollur	Hotel			-	Closed
71	Purushothama Joise Jagannatha Hotel Kollur	Hotel	9448790095		Connected	
72	Sudheer Kumar Swami Hotel Aryabhayana Kollur	Hotel	8606601182		Connected	
73	Gajansana Joshi, Shri Harsha Hotel Kollur	Hotel	9741671704		Connected	
74	B Vasudeva Bhat, Archana Hotel Kollur	Hotel	9449269413		Connected	
75	Ramakrishna Adiga, Hotel Sannidhanam Kollur	Hotel	9148783342		Connected	
76	G D Keshava Sherugar Mahalakshmi Restaurant Kollur	Hotel	9880294648		Connected	
77	K Vishwanatha Udapa, Vishwas Hotel Kollur	Hotel			-	Closed
78	Krishnaveni P Adiga, Bhagirathi Hotel, Kollur	Hotel	9448790439		Connected	
79	B Sharada S Rao, Hotel Mahadeva Kollur	Hotel			Connected	
80	K Radhakrishna Adiga, Hotel Chinmayi Kollur	Hotel			Connected	
81	Krishnan Bavuka Jyothis Hotel Kollur	Hotel			Connected	
82	K N Govinda Adiga, Sannidhi Hotel Kollur	Hotel			Connected	
83	Devadasa Shetty, Devikripa Hotel Kollur	Hotel	9448366199			Demolished
84	K P Raju, Archana Hotel Kollur	Hotel	8147236515		Connected	
85	Pradeep Kumar Abimone Hotel Kollur	Hotel	9481938545		Connected	
86	Rajashri T Sowparnika Hotel Kollur	Hotel	9448327447	2020	Connected	

UGD connection details of Hotel/ Lodge as on date (those were not connected to UGD)

Sl.No	Owner Name	Firm Name	Connected or Not connected	Remarks
1	Radhachandra Ghosh	M/s Ramakrishna Yogashrama	Connected	
2	Prabhakar	M/s Annapurna Guest House	Connected	
3	C.Premnanda	M/s Ashwathi Guest House	Not connected	Road cutting work to be make to connected UGD. Since there is rainy season work will be taken in due course of time
4	Parabrambha Sevashrama	M/s Parabramma	Connected	
5	Sharath Kumar Shetty & Sathish Kumar Shetty	M/s Jagannatha Orchid	Not connected	UGD pipeline does not pass near this LOdge
6	Mukambu	M/s Hotel Friends	Connected	


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Translated Copy of Annexure R-1

Compliance Report on the proceedings of the Committee Meeting held at the office of Re KollurMookambika Temple under the chairmanship of the Hon'ble District Officer, Udupi District on 20.07.2025 at 12.00 noon, not related to the Hon'ble National Green Tribunal Original Petition No. 125/2024.

Sl.No	Subject	Report
1.	To provide connections to 4 pending commercial outlets in 57 commercial complexes and 1 hotel out of 26 hotels and if not, to cancel the license of the said hotel.	Of the remaining 4 commercial outlets, 2 have already been connected, and 2 are pending, and action will be taken to cancel the license of Sadri. Of the 26 hotels, 26 have also been connected.
2.	Even though there is a system of soak pits at present, there is a possibility of pollution of the water supply due to the dirty water stored in the soak pits in the future. To make the public aware about this and to take action within 10 days to provide internal sewerage connections to all houses.	Steps will be taken to provide internal sewerage connections to all homes in the coming days.
3.	To make appropriate arrangements to ensure that plastic waste from any hotel/lodge/commercial complex is not mixed with the sewage water from the toilet and only waste water is discharged into the internal sewerage.	As per the orders of the Honorable District Collector, steps will be taken to ensure that plastic waste from hotels/lodges/commercial complexes is not mixed with toilet sewage, but only the waste water is discharged into the internal sewer.
4.	To provide a detailed report of those who have been connected to the internal sewerage system of the existing hotel/lodge/commercial complex, those who have not been connected and the steps taken to connect to the internal sewerage system.	Details of those who have been connected to the internal sewage system of the existing hotel/lodge/commercial complex and those who have not are given. Notices have been issued to connect to the internal sewage system.

Consent No. CTE-327052 Valid
upto: 26/09/2026

Industry Colour: RED

Industry Scale: SMALL

Annexure R-2

(This document contains 4 pages including annexure & excluding additional conditions)

Consent Order No. CTE-327052 **PCB ID:** 29117 **Date.** 27/09/2021

To,

The Applicant

Sri Mookambika Temple
Sri Mookambika Temple,
Kollur Post and Village,
Kundapura Taluk-576220

Sir,

Sub: Consent to Establish under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981-reg.,

Ref: 1. CFE application submitted by the industry/organization on 26/06/2018 at Regional Office

2. Inspection of the project site by Regional Officer Udupi on 10/03/2021

3. Proceedings of the CCM dated

With reference to the above, Karnataka State Pollution Control Board hereby accords **Consent for Establishment** for new Activity under the Water (Prevention & Control of Pollution) Act, 1974 & the Air (Prevention & Control of Pollution) Act, 1981 at the location indicated below subject to the following terms & conditions.**Location:**Name of the Applicant: Sri Mookambika Temple
Address: Sy.No. 121, Kollur
Industrial Area: Not In I.A, Kollur,
Taluk: Kundapura, District: Udupi**Conditions:**

1. This consent for establishment is valid up to 26/09/2026 from the date of issue.
2. The applicant shall not undertake expansion/diversification without the prior consent of the Board.
3. The applicant shall obtain necessary license/clearance from other relevant statutory agencies as required under the law.
4. This consent is granted considering the following activities:

Sr	Product Name	Applied Qty/Month	Unit
1	STP of 1450 KLD	1450.0000	KLT

I. WATER CONSUMPTION:

1. The source of water shall be from and total water consumption shall be as below.

Particulars	Water consumption(KLD)
Domestic Purpose	2500.0



Consent For Establishment (CF-Es)

Consent No. CTE-327052 Valid upto: 26/09/2026

Karnataka State Pollution Control Board
Parisara Bhavana, No.49, Church Street, Bengaluru-560001
Tele : 080-25589112/3, 25581383
Fax:080-25586321
email id: ho@kspcb.gov.in

Industry Colour: RED Industry Scale: SMALL

(This document contains 4 pages including annexure & excluding additional conditions)

II. WATER POLLUTION CONTROL:

1. The discharge from the premises of the applicant shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act or Rules made there under.
2. The applicant shall treat the domestic wastewater from the factory in septic tank with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be designed as per IS 2470 Part - I and Part- II
3. The applicant shall treat the domestic wastewater in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.
4. The quantity of domestic waste water and trade effluent generated from the proposed industry shall not exceed the permitted quantity as indicated below

Discharge of effluents under the Water Act:

Sl. No.	Description	Permitted Quantity of discharge in KLD	Mode/Place of disposal
1	Domestic Purpose	1450.000	Discharge to River after treated in STP Treated in STP

5. The applicant shall treat the trade effluent in proposed ETP which consists of the following:

STP & ETP details

SINo	ETP/STP NO	ETP Code	Category Name	Capacity (Meter Cubic)	Units	Remarks
1	STP1	STP	Sewage Treatment Plants	1450.00	1	

6. The applicant shall ensure that the ETP will treat the effluent to the stipulated standards as indicated in Annexure-I
7. The applicant shall not discharge any effluent outside the industry premises.
8. The applicant shall provide separate flow meter for inflow & outflow of effluents through ETP and separate energy meter and shall maintain a logbook for hourly record of meter reading for the verification of inspecting officers
9. The applicant shall discharge the effluents only to the place mentioned in the Consent order.

III. AIR POLLUTION CONTROL:

1. The Source of emission, Stack height & Air Pollution Control (APC) measures shall be as specified in ANNEXURE-II.
2. The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.
3. The applicant shall upgrade/modify/replace the control equipment with prior permission of the Board.

IV. NOISE POLLUTION CONTROL:

1. The applicant shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e. 75 dB(A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.

V. SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:

1. The applicant shall collect, treat and dispose off all solid waste generated from the process other than wastes covered under the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016 in such manner so as not to cause environmental pollution.
2. The details of solid waste generated from the proposed plant and mode of disposal shall be as below.

VI. HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES 2016:

1. The applicant shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016, and comply with the provisions of the said Rules.

Consent For Establishment (CFEs)

Karnataka State Pollution Control Board
 Parisara Bhavana, No.49, Church
 Street, Bengaluru-560001
 Tele : 080-25589112/3, 25581383
 Fax: 080-25586321
 email id: ho@kspcb.gov.in



Consent No. CTE-327052 Valid
 upto: 26/09/2026

Industry Colour: RED

Industry Scale: SMALL

(This document contains 4 pages including annexure & excluding additional conditions)

VII. GENERAL:

1. The applicant shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.
2. The applicant shall not commission the proposed plant for trial or regular production unless necessary Water & air pollution control equipments are installed as specified in the Consent Order.
3. The applicant shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machineries.
4. The applicant shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/emissions and (d) install/replace/alter the water or air pollution control equipments without the prior approval of the Board.
5. The applicant shall immediately report to the Board of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc. in excess of the standards stipulated. And the industry shall immediately take appropriate corrective and preventive actions under intimation to the Board.
6. The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.
7. This CFE does not give any right to the Party/Project Authority/Industry to forego any other legal requirement, that is necessary for setting/operation of the plant.
8. The applicant shall furnish pointwise compliance to the conditions given under this consent for establishment along with the application for Consent to operate.
9. The applicant is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/occupier as the case may be shall be liable to pay the entire cost of remediation or restoration in advance an amount equal to the cost estimated by Competent Agency or Committee.
10. The applicant shall comply with all the Conditions and guidelines issued from time to time.
11. The applicant must create structure/facility for rain water harvesting and ground water recharge.
12. The applicant shall develop extensive green belt within the periphery of the plant.
13. This consent is issued without prejudice to Court Cases pending in any Hon'ble Court.

Please note that this is only consent for establishment issued to you to proceed with the formalities for establishment of the industry and does not give any right to proceed with trial/regular production. For this purpose, separate consents of the Board for discharge of liquid effluent and the emissions to the air shall have to be obtained by remitting prescribed consent fee. The application for consent has to be made 45 days in advance of commissioning for trial production of the plant.

The receipt of this letter may please be acknowledged.

Consent Fee paid : Rs. 100

Note:

The Conditions Nil mentioned in the schedule are not applicable.

Additional Conditions:

The project authorities shall strictly comply with the conditions stipulated in Annexure I contains 05 pages.



Consent For Establishment (C-Es)

Consent No. CTE-327052 Valid upto: 26/09/2026

Karnataka State Pollution Control Board
Parisara Bhavana, No.49, Church Street, Bengaluru-560001
Tele : 080-25589112/3, 25581383
Fax: 080-25586321
email id: ho@kspcb.gov.in

Industry Colour: RED Industry Scale: SMALL

(This document contains 4 pages including annexure & excluding additional conditions)

COPY TO:

1. The Environmental Officer, KSPCB, Regional Office, Udipi for information and to inspect the industry during your next visit to the area.
2. Master copy (Dispatch).
3. Office copy.

ANNEXURE- II

LOCATION OF SAMPLING PORTHOLES, PLATFORMS, ELECTRICAL OUTLET.

1. Location of Portholes and approach platform:

Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame or rectangular stacks, the equivalent diameter can be calculated from the following equation.

$$\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$$

2. The diameter of the sampling port should not be less than 100mm dia". Arrangements should be made so that the porthole is closed firmly during the non sampling period.
3. An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.
4. The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.

FOR AND ON BEHALF OF KARNATAKA POLLUTION CONTROLBOARD

Signature Not Verified

Digitally signed by
Date: 2021.09.27 16:20:16
+05:30

Annexure R-3



KARNATAKA STATE POLLUTION CONTROL BOARD

Regional Office: Udupi
 "ParisaraBhavana"
 Plot no.36-C, Shivalli Industrial Area,
 Manipal, Udupi -576104.
 Email-udupi@kspcb.gov.in, Telephone : 0820-2982016

NO. PCB/RO-Udupi/Red/2024-25/

DATE:

To

The Member Secretary,
 Karnataka State Pollution Control Board,
 Bangalore.

Kind Attn: SEO- Infrastructure Cell

Sir,

- Sub: Issue of CFO with respect to "M/s Sri. Mookambika Temple, Kollur. Sy. No. 121 of Kollur Village & Post, Byndoor Taluk & Udupi District -reg.
- Ref: 1. CFO fresh application submitted to this office 07.01.2025
 2. Inspection of the location made by undersigned on 10.01.2025
 3. This office notice No-1481 dated 15.01.2025.
 4. Unit authorities reply letter to this office inward dated 04.02.2025 & 07.02.2025

With reference to the above, M/s Sri. Mookambika Temple. Kollur authority has submitted renewal of CFO fresh application vide ref (1). The location was inspected by undersigned on 10.01.2025 vide ref (2). This office issued notice to the authorities on 15.01.2025 vide ref (3). Unit authorities replied to the notice vide ref (4). The application along with other documents are herewith forwarded for the further needful action.

This is for your kind information and further needful.

Encl : As above

Yours faithfully,


 ENVIRONMENTAL OFFICER
 KSPCB, RO- UDUPI



KARNATAKA STATE POLLUTION CONTROL BOARD

Regional Office: Udupi
"ParisaraBhavana"
Plot no.36-C, Shivalli Industrial Area,
Manipal, Udupi -576104,
Email-udupi@kspcb.gov.in, Telephone : 0820-2982016

NO. PCB/RO-Udupi/Red/2024-25/

DATE:

To

The Member Secretary,
Karnataka State Pollution Control Board,
Bangalore.

Kind Attn: SEO- Infrastructure Cell

Sir,

Sub: Issue of CFO with respect to "M/s Sri. Mookambika Temple, Kollur, Sy. No. 121 of Kollur Village & Post, Byndoor Taluk & Udupi District -reg.

- Ref:** 1. CFO fresh application submitted to this office 07.01.2025
2. Inspection of the location made by undersigned on 10.01.2025
3. This office notice No-1481 dated 15.01.2025.
4. Unit authorities reply letter to this office inward dated 04.02.2025 & 07.02.2025

With reference to the above, M/s Sri. Mookambika Temple, Kollur authority has submitted renewal of CFO fresh application vide ref (1). The location was inspected by undersigned on 10.01.2025 vide ref (2). This office issued notice to the authorities on 15.01.2025 vide ref (3). Unit authorities replied to the notice vide ref (4). The application along with other documents are herewith forwarded for the further needful action.

This is for your kind information and further needful.

Encl : As above

Yours faithfully,

**ENVIRONMENTAL OFFICER
KSPCB, RO- UDUPI**

No. KSPCB/PCB ID -29117/INWARD No. 275874/2024-25/

Date:

**Inspection report of Sri K. Keerthi Kumar, Environmental officer, Regional office,
KSPCB, Udupi**

Name of the industry	M/s. Sri. Mookambika Temple, Kollur, Sewage Treatment Plant, Sy. No. 121 of Kollur Village & Post, Byndoor Taluk, Udipi District- 576 220
Application type	WPC & APC (CFO Fresh)
Project Cost	As per the Capital Investment is Rs. 293.52 Lakhs as declared by the AEE, KUWS & DB, Sub Division, Mangaluru
Category and classification	Large Red (the project cost is less than 10 crores)
Category code	1181-STPs established at Residentoial apartments, commercial complex, housing colony, housing colony with wastewater generation more than 100KLD.
PCB ID	29117
Fees paid details	Rs. 18,85,000/- Ref No: ZEF7V6X09R4GVW dated: 01.01.2025
Date of Inspection	10.01.2025
Persons Contacted	Sri. Pradeep- Engineer
Status of consent and validity	Obtained CFE from the Board, No: CTE-327052 dated 27.09.2021. Now applied for CFO fresh.
Activity	Sewage Treatment Plant
Consent sought for	STP of capacity 1.5 MLD

Consent fee details

C.I	Category	Consent fee details	Reference	Remarks
293.52 Lakhs 1.5 MLD STP	Large Red	<u>CFO Fees</u> WPC: Rs. 3,75,000/- APC: Rs. 2000/- WPC: 3,75,000*5=18,75,000/- APC: 2000*5=10,000/- Total fees to be paid = 18,85,000/- Total fees paid = 18,85,000/-	ZEF7V6X09R4GVW dated: 01.01.2025	Fees paid is adequate

Documents submitted

- Forwarding & undertaking letter
- XGN application e-signed by Sri. Prashanth kumar Shetty – Executive Officer, Sri Mookambika Temple, Kollur
- Online Payment Receipt
- Capital investment declaration letter.
- CFE compliance report.
- Photographs of STP.
- Treated sewage analysis report.

Preamble: Sri Mookambika Temple located at Sy No-121, Kolluru Post & Village, Byndoor Taluk & Udupi District and obtained the CFE from the Board for establishment of STP of capacity 1.5MLD which is valid upto 26.09.2026.

This office received the telephonic complaint by Kolluru Parisara Samrakshana Samithi on 24.04.2023 regarding the pollution caused at Agnitheetha due to discharge of untreated sewage from the STP. In response to that, the STP and surrounding location of the Agnitheetha was inspected on 25.04.2023 vide ref(3) and observed the non-compliances. Based on the non-compliances, notice was issued to the temple authorities on 28.04.2023. This office also issued notice to the PDO, Kollur regarding the UGD connection of the location. During inspection treated sewage sample was collect and the analysis report reveals that parameters also not conforming to the standards stipulate by the Board.

Further, the PDO, Kolluru replied to the notice on 19.06.2023 and reported that, due to non-function of UGD wet well, sewage is discharged to Agnitheertha river and reported that, operation/maintenance of UGD is belongs to Sri. Mookambika Temple authorities along with the letter addressed to temple authorities on 19.06.2023. Based on PDO's letter this office again issued notice to temple authorities and informed to submit the compliance for the observations made by PDO, Kolluru on 30.06.2023. To verify the latest status the location was again inspected on 14.07.2023 and based on the above observations, notice was issued to temple authorities on 20.07.2023. Temple authorities issued notice to the KUWS&DB authority and submitted the copy to this office. This office addressed letter to Board office on 16.08.2023 and requested to call the concerned authorities for the personal hearing at Board office.

This office again received the complaint from Kolluru Parisara Samrakshana Samithi on 30.03.2024 (through whatsapp) alleging the pollution caused in the sowparnika river by the discharge of the sewage from the surrounding UGD network. In view of the complaint, the notice was issued to the Temple authorities on 01.04.2024. The temple surroundings, STP, solid waste disposal sites are inspected on 02.04.2024. During inspections discussions held with Temple authorities, KUWS&DB authority, PDO, Kollur and member of Kollur Garmapanchayat. Based on the observations made during the inspection, notice was issued to the temple authorities on 03.05.2024. This office issued notice on 10.06.2024 based on the non-conforming of the treated sewage sample collected on 02.04.2024. The Hon'ble Deputy Commissioner has conducted the meeting on 15.06.2024. Based on the directions of the Hon'ble Deputy Commissioner, the joint inspection was carried out on 28.06.2024 along with the AEE, KUWSDB, Temple authorities & PDO Kollur Panchayat. This office again issued notice on the non-conforming to the standards stipulated by Board for the treated sewage collected on 30.05.2024. Based on the joint inspection report, the notice was issued to the temple authorities and KUWS&DB on 30.07.2024. The KUWS&DB authorities have submitted replied to the notice on 08.08.2024. The treated sewage sample was collected on 28.06.2024 was confirming to the standards stipulated by Board.

Now the Temple authority have applied for CFO for the first time for the operation of the STP of capacity 1.5 MLD vide PCB ID: 29117, Inward No. 275874, dated: 01.01.2025. They are seeking the CFO for the following :

Activity	Capacity
1.5MLD STP	1

In response to the CFO application the location/Unit was inspected on 10-01-2025 and observed the followings.

- Installed STP of capacity 1.5MLD (0.5MLD*3 units)
- STP was not in operation.
- No sewage is received at STP because of breakdown of wet well pumps.
- Not maintained logbook for the operation and maintenance of STP.
- Installed 5No's of pumps each of capacity 5HP at wet well location, but all are not in working condition, hence sewage is being bypassed and ultimately discharged to downstream of bathing Ghat of Sowparnika river.
- As informed, after treatment the treated sewage is being discharged to Sowparnika river.
- Inflow meter is provided and not provided outflow meter to the STP.

- Installed 3No's MBBR units of capacity 0.5MLD each.
- Installed 3No's of PSF and ACF.

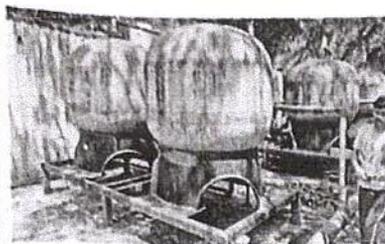
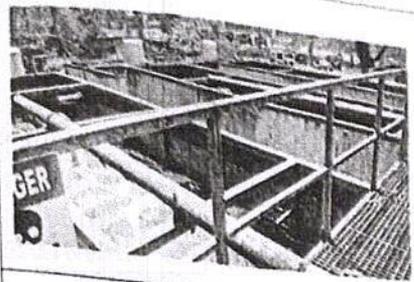
Based on the above non-compliances, notice was issued to the temple authorities and KUWS&DB authorities on 15.01.2025 authority and to KUWS& DB vide notice No. 1481, dated: 15.01.2025. The KUWS& DB and temple authorities replied to the notice on 04.02.2025 & 07.02.2025 respectively. The compliance submitted by the authorities are as follows:

Non-compliance observed	Compliance submitted by temple authorities are as follow's
STP was not in operation.	<p>Inspite of Specific instructions issued by the temple authority and Gram Panchayat, the residents and commercial establishments in the temple town are disposing off solid waste like plastics, gunny bags, debris, sanitary pads etc. into the underground drainage system which is leading to frequent clogging of 5 Nos of 5.0 HP capacity submersible sewage pumpsets installed at wetwell during June-2020. These pumpsets are getting frequently clogged by solid matter mixed with the sewage and have been repaired six times till date.</p> <p>Due to frequent clogging of pumpsets installed at wetwell, the wetwell gets silted up and repairing these pumpsets consumes a considerable amount of time as they cannot be repaired without desilting the wetwell. During such periods of breakdown of pumping machinery, sewage cannot be pumped from wetwell to the STP for treatment and STP becomes non-functional.</p> <p>During your visit to STP on 10.01.2025, the submersible sewage pumpsets were under repair and hence, the STP was not in a working condition. As a remedial measure, it is proposed to install 2 Nos of 25 HP capacity non-clog submersible sewage pumpsets in addition to the already installed pumping machinery and to provide finer screens to prevent entry of solid matter into the wetwell. The new higher capacity pumpsets are expected to be supplied at site before 03.02.2025 and action will be taken by Board to install new pumping machinery at the earliest for proper functioning of STP for treatment and disposal of sewage as per the norms specified by KSPCB by end of February-2025.</p>
No sewage is received at STP because of breakdown of wet well pumps	As explained above, the submersible sewage pumpsets at wetwell were clogged by solid matter and were being repaired. Hence, sewage could not be pump from wetwell to STP.
Not maintained logbook for the operation and maintenance of STP.	Log books are maintained for operation & maintenance of STP. During the time of your visit, log books were brought to the Sub-division office for verification. The log books are now available at STP.
Installed 5No's of pumps each of capacity 5HP at wet well location, but all are not in working condition, hence sewage is being bypassed and ultimately discharged to downstream of bathing	As explained in SL No.2 above, the submersible sewage pumpsets were being repaired for removal of clogs caused by solid matter mixed with the sewage. Due to this, the sewage collected in the

<p>Ghat of Sowparnika river</p>	<p>wetwell could not be pumped to the STP. Hence, in order to prevent overflowing of sewage in the wetwell, it was inevitable to bypass the sewage into the RCC drain for leading it off to the downstream of River Sowparnika after bathing ghats.</p> <p>As a remedial measure, it is proposed to install 2 Nos of 25 HP capacity non-clog submersible sewage pumpsets in addition to the already installed pumping machinery and to provide finer screens to prevent entry of solid matter into the wetwell. The new higher capacity pumpsets are expected to be supplied at site before 03.02.2025 and action will be taken by bpard to install new pumping machinery at the earliest for proper functioning of STP for treatment and disposal of sewage as per the norms specified by KSPCB by end of February-2025</p>
<p>As informed, after treatment the treated sewage is being discharged to Sowparnika river.</p>	<p>Kollur is a small temple town surrounded by forest and there is no scope for reuse of treated sewage. Since there is no industrial or agricultural demand for treated sewage water, it is being discharged into River Sowparnika. After the installation of new sewage pumpsets at wetwell, it will be ensured that the sewage generated from the temple town will be treated as per the norms specified by the KSPCB and action will also be taken to identify beneficiaries for usage of treated sewage.</p>
<p>Inflow meter is provided and not provided outflow meter to the STP.</p>	<p>Bulk flow meter at the outlet of the STP will be installed to measure the quantity of sewage being treated after obtaining due sanction from temple authorities.</p>

Photographs taken during inspection:

<p>Wet well</p>		
<p>Bathing Ghat discharge point</p>	<p>Bathing Ghat upstream</p>	<p>Bathing Ghat</p>



STP

Water Pollution Control Management: The source of water to the temple is from Borewell. The details of water consumption, generation of effluent, mode of treatment and disposal details are as follows (in KLD):-

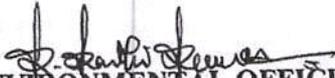
Requirement of water	Consumption of water	Generation of effluent	Mode of treatment and disposal
Domestic purposes	1800	14500	The sewage generated is treated in STP of capacity 1.5MLD and used for gardening purpose.

Air Pollution Control Management: The following are the air pollution source installed :

Air pollution sources	Fuel	APC measures stipulated	APC measures provided
250KVA DG set	Diesel	-	5m ARL chimney with acoustic enclosure

NGT case status : Sri Harish Tolar has filed the complaint before the Hon'ble NGT , OA.No.125/2024 (SZ) regarding the pollution of Sowparnika and Agnitheertha rivers of Kollur, Byndoor Taluk, Udupi District. Based on the Hon'ble NGT direction, the water samples were collected on 30.05.2024. This office submitted the para wise remarks on 22.07.2024 to Board office (legal cell). The next hearing date at Hon'ble NGT is scheduled on 24.02.2025. (copied enclosed for kind reference).

Recommendation: In view of the above, the application along with the enclosures are forwarded with the recommendation to call the mookambika temple authorities, KUWS& DB authorities for personal hearing at Board office as the case is pending at the Hon'ble NGT and also after issue of so many notices still they are discharging the untreated sewage to the river.


 ENVIRONMENTAL OFFICER
 KSPCB-RO- UDUPI

Forwarding & Undertaking Letter from Industry

Application for consent for establishing / operation the industrial plant / plants under Section 21 of the Air (prevention & Control of Pollution) Act, 1981

Important Note: This Document or its copy does "NOT" serve as a Supporting Document Proof of Industry's Submission of an Application for a CFE / CFO. This Letter does "NOT" ensure that the Application FEES has been paid.

Application Purpose: CFO under Fresh application under Water Act & Air Act

Print Date: 03/01/2025

From: Sri Mookambika Temple, Category: RED / SMALL
 PLOT NO:Sy.No. 121,
 kollur, sri mookambika temple, kollur post and village, kundapura
 taluk-576220,
 Kollur - 576220
Contact Person: Executive Officer, Mob:9480689470, Ph:08254258221
DIST: Udupi, TAL: Kundapura, SIDC: Not In I.A

PCB-ID : 29117
INWARD : 275874
Dt:09/12/2024

To,
 The Member Secretary,
 Karnataka State Pollution Control Board
 Parisara Bhavan, #49,4th & 5th Floor,
 Church Street, Bengaluru-560001

Scrutinized By: Sri.K.Keerthi Kumar(1402)

I / We here by Submit application for CCA ,Inward No : 275874, Date : 09/12/2024 for CFO(CFO-Fresh) under Water (Prevention & Control of Pollution) Act, 1974 / Air (Prevention & Control of Pollution) Act, 1981 / Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 and enclosed Consent fee Payment Details are given below as the Capital investment is 4.28 Crs

Query / Reply	Bank TransactionId	Amount in Rupees
	ZEF7V6X09R4GVW	1885000.00
	Total	1885000.00

KARNATAKA STATE POLLUTION CONTROL BOARD
 BANGALORE

Date: 7/1/25

No: 2283

*H
Heter*

	I / We have Uploaded the following PDFs	Date	# Files	Size(kb)	#Page
1	DC3 - Document3	19/10/24	1	4811	10
2	CMP - Compliance to earlier consent/CFE conditions (as applicable) (CFO-1st/CFO Renewal)	19/10/24	1	1859	10
3	COP - Compliance reports with respect to the conditions of prior Environmental Clearance	19/10/24	1	5519	20
4	ACA - Audited Balance sheet along with schedule of fixed assets indicating Gross block of fixed assets.(CFO-1st/CFO Renewal)	15/10/24	1	375	1
5	C&A - Previous Valid CFO orders (CFO Renewal)	15/10/24	1	7237	10
6	LPD - Land/premises Details - Rent agreement/Lease agreement in case the property is on rent/lease (CFE/CFExp)	21/06/18	1	611	2
7	ETP - Details of proposed Water Pollution control measures (ETP/STP) along with design details (CFE/CFExp)	21/06/18	1	2531	57
8	LMP - Location Map (for about 500m radius)(CFE/CFExp)	26/09/17	1	1581	4
9	DC1 - Document1	26/09/17	1	797	2
10	DC2 - Document2	26/09/17	1	952	14
11	000 - Project report indicating location, extent of land, water source, raw materials, products and by-products, water consumption details, waste water generation & Air Pollution Sources, Estimated/Proposed investment on Project & Pollution Control Measures (CFE/CFExp)	05/05/16	1	322	8

I, the applicant declare that I have submitted full and complete documents and information in conformity to the applicable Acts / Rules. I am aware that, any delay / rejection in the processing of application on account of incorrect / incomplete information shall be my responsibility.

Company's SEAL

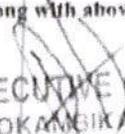
1 (Through XGN)

N I C

1/3/21

Note: I am hereby enclosing Form-I(AIR),Form-XIII(WATER) printed through XGN Software along with above enclosures.

Signature By
(Chief Executive Officer, Mookambika Temple
Kollur)


EXECUTIVE OFFICER
SRI MOOKAMBIKA TEMPLE
KOLLUR - 576 220.

Company's SEAL

2 (Through XGN)

N I C

ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಪಂಚಕೆ KARNATAKA STATE POLLUTION CONTROL BOARD	
Online Payment Receipt	
XGN_ID	29117
Name of the Organization	Sri Mookambika Temple
Correspondence Address	Sri Mookambika Temple, Kollur Post and Village, Kundapura Taluk-576220
Inward no	275874
Inward Type	COF
Name of the Regional Office	Udupi
Bank Reference Number	ZEF7V6X09R4GVW
OrderId	177687
Date Of Payment	01/01/2025 00:00:00
Transaction Amount (In Rs.)	1885000.00
Transaction Amount (In Words)	Eighteen Lakh Eighty Five Thousand Rupees only

Print Receipt


EXECUTIVE OFFICER
SRI MOOKAMBIKA TEMPLE
KOLLUR - 576 220.



Karnataka State Pollution Control Board
Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bengaluru-560001

FORM - I

[See Rule 20]
(To be submitted in triplicate)

CfO-Fresh - 275874

Application for consent for establishing / operation the industrial plant / plants under Section 21 of the Air (prevention & Control of Pollution) Act, 1981

Date : 09/12/2024
PCB-ID : 29117

From : Sri Mookambika Temple

PLOT/PHASE No. Sy.No. 121,
Kollur Sri Mookambika Temple, Kollur Post and Village, Kundapura
Taluk-576220,
Kollur - 576220
DIST : Udupi, TAL : Kundapura, SIDC : Not In I.A

To,
The Member Secretary,
Karnataka State Pollution Control Board
Parisara Bhavan, #49,4th & 5th Floor,
Church Street, Bengaluru-560001

3.09.2024. 2024
7/1/25
166

I/we hereby apply for consent / renewal of consent under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 to establish / operate / the industrial plant / plants owned by Sri Mookambika Temple

to be located / located at

PLOT/PHASE No. Sy.No. 121, Kollur Sri Mookambika Temple, Kollur Post and Village,
Kundapura Taluk-576220, Kollur - 576220 DIST : Udupi, TAL : Kundapura, SIDC : Not In I.A

The relevant details are as under :

1. Full name of the applicant with designation and address and Telephone /Telex number / Fax No. : Chief Executive Officer, Mookambka Temple Kollur
2. Names of full time directors / partners / owners with address and telephone nos. : As per Annexure 29117_dir
3. Full address of the factory / industrial plant/s (Survey No. Village plot No. location premises etc.) with telephone / telex Nos/ Fax No. : Sri Mookambika Temple, PLOT/PHASE No. Sy.No. 121, Kollur Sri Mookambika Temple, Kollur Post and Village, Kundapura Taluk-576220, Kollur - 576220 DIST : Udupi, TAL : Kundapura, GIDC : Not In I.A, 31/12/2017
4. Date of commission of industrial plant/s or proposed date of commissioning : 428
5. Plant/ project cost (Rs. in lakhs) : Red - Small
- 5A. Specify whether small, medium or large scale. : 5
6. Total number of employees
7. List of Raw materials with monthly consumption rate (MT/month)
- 7A. List of Products with monthly production rate (MT/month)

2CF7V6X09RH6Ves 1/1/25

Received D.D. No. _____
Receipt No. _____
Amount Rs. 18,85,000/-
Signature _____
Cashier _____

AIR

1 - Through XGN

N I C



Karnataka State Pollution Control Board

Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bengaluru-560001

FORM - I

[See Rule 20]

(To be submitted in triplicate)

Sr	Product Name	CFE Qty	CFO Qty	Unit	Applied Qty
1	STP of 1450 KLD	1450 0000	0.000	Kilo Litres/month	1450 0000

7B. Brief description of the manufacturing process together with a flow diagram and layout plan showing location of all vents, stacks and any other emission points. As per the PDF attached

8 & 9. Details of Boilers / Heaters / Furnaces / Generators installed in the plant.

Sr	Stack attached to	Mts	Remark	APCM	Fuel	Consp-Unit	SMF
1	D.G. Sets	9	125KVA	A/C	Diesel	25	YES

Process emissions

10. Details of air Pollution control equipment for the control of Pollution resulting from emission of pollutants from process plant and combustion equipment.

Acoustic Enclosures

Boilers=0, DG Sets=1, Borewells = 0, Tubewells: 0, Capacity of All =

12. I/We further declare that information furnished through this application is correct to the best of my / our knowledge

13. Declaration

(i) I/We hereby submit that in case of any change relating to manufacturing process / product, fuel emission rate pollution control equipment, capacity of the plant etc. fresh application for consent shall be made and until such Consent is granted, no change will be implemented.

(ii) I/We undertake to furnish any other information within one month of such intimation received from the Board.

(iii) I/We enclose here with Bank Draft No. =
& date : 09/12/2024 for Rs :1885000 (In words : One Million Eight Hundred Eighty Five Thousand Rupees Only)

14. I/We hereby agree to submit to the Board, application for renewal of Consent atleast one month prior to the date of expiry of the present consent period.

Pay Remark :

In favour of the Karnataka State Pollution Control Board Parisara Bhavan, #49,4th & 5th Floor, Church Street, Bengaluru-560001 as fees payable under section 25 of the Act.

Inward Purpose :

CFO under Fresh application under Water Act & Air Act

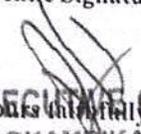
Other Information :

(Please refer to Schedule 1 for the rate of consent fees.)

Details of Applicant :

Chief Executive Officer, Mookambka Temple Kollur
PLOT/PHASE No. Sy.No. 121,
Kollur Sri Mookambika Temple, Kollur Post and Village,
Kundapura Taluk-576220,
Kollur - 576220
DIST : Udupi, TAL : Kundapura, SIDC : Not In I.A
08254258221

Authentic Signature


EXECUTIVE OFFICER
SRI MOOKAMBIKA TEMPLE
KOLLUR - 576 220.

Accompaniments :



Karnataka State Pollution Control Board

Parisara Bhavan, #49, 4th & 5th Floor, Church Street Bengaluru-560001

FORM - I

[See Rule 20]

(To be submitted in triplicate)

Sr	Stack attached to	Mts	Remark	Details of APCM	Probable Pollutants.
1	D.G. Sets	9	125kva	AFC	100,150,100,0,0


EXECUTIVE OFFICER
SRI MOOKAMBICA TEMPLE
KOLLUR - 576 220.



Karnataka State Pollution Control Board

Parisara Bhavan, #49, 4th & 5th Floor, Church Street, Bengaluru-560001

FORM - I

[See Rule 20]

(To be submitted in triplicate)

I / We have Uploaded the following PDFs				
	Date	# Files	Size(kb)	#Page
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EXECUTIVE OFFICER
SRI MOOKAMBKA TEMPLE
KOLLUR - 576 220.

Signature Not Verified

Digitally signed by
 Date: 2024.12.09 16:56:33
 +05:30



Karnataka State Pollution Control Board

FORM-XIII

Parisara Bhavan, #49,4th & 5th Floor, Church Street,
Bengaluru-560001

[See Rule 32]

CfO-Fresh - 275874

Application for consent to establish or take any step to establish any Industry, operation process or any treatment and disposal system for discharge, under section 25 or continuation or discharge under section 26 of the Water (Prevention and Control of Pollution) Act. 1974.

Date : 09/12/2024

PCB-ID : 29117

From : Sri Mookambika Temple
PLOT/PHASE No. Sy.No. 121,
Kollur Sri Mookambika Temple, Kollur Post and Village, Kundapura
Taluk-576220,
Kollur - 576220
DIST : Udupi, TAL : Kundapura, SIDC : Not In I.A

I/We hereby apply for consent/renewal of consent under section 25 of the Water (Prevention and Control of Pollution) Act.1974 (6 of 1974) to establish or take any step to establish any Industry or operation or process or a treatment and disposal system or any extension or addition to bring into use any new altered outlet for discharge of sewage/trade effluent* to continue to discharge sewage/trade effluent* from land/premises owned by

To,
The Member Secretary,
Karnataka State Pollution Control Board
Parisara Bhavan, #49,4th & 5th Floor,
Church Street, Bengaluru-560001

- | | |
|---|--|
| 1. Full name of the applicant | : Chief Executive Officer, Mookambka Temple Kollur |
| 2. Nationality of the applicant | : INDIAN |
| 3. Constitution Type | : State Govt. |
| 4. Names, Address and Telephone Nos of Applicant | : Chief Executive Officer, Mookambka Temple Kollur (08254258221) |
| 5. Address of the industry. | : Sri Mookambika Temple,
PLOT/PHASE No. Sy.No. 121,
Kollur Sri Mookambika Temple, Kollur Post and Village, Kundapura
Taluk-576220,
Kollur - 576220
DIST : Udupi, TAL : Kundapura, GIDC : Not In I.A |
| 6. Details of Commissioning etc | : 31/12/2017 |
| 7. Total number of employee expected to be employed. | : 5 |
| 8. Details of license, if any obtained under the provisions of Industrial Development Regulation Act., 1951 | : Chief Executive Officer, Mookambka Temple Kollur |

*Strike out which is not relevant.

Water

1 - Through XGN

N I C



Karnataka State Pollution Control Board

FORM-XIII

Parisara Bhavan, #49, 4th & 5th Floor, Church Street,
Bengaluru 560001

[See Rule 32]

9. Name of the person authorised to sign this form (the original authorization except in the case of individual proprietor concern is to be enclosed.)

10.(a) List of Raw materials with monthly consumption rate (Monthly Data)

(b) List of Products with monthly production rate (Monthly Data)

Sr	Product Name	CFE Qty	CFO Qty	Unit	Applied Qty
1	STP of 1450 KLD	1450.0000	0.000	Kilo Litres/month	1450.0000

(c) Licence or Annual Capacity of the industry, operation or process etc.

11. State daily quantity of water in kilolitres utilized and its source (domestic / industrial process boiler Cooling others)

Sr	Water Code	WC(KLD)	WWG(KLD)	Remark
1	Domestic Purpose	2500.000	1450.000	Discharge to River after treated in STP Treated in STP

12.(a) State the daily maximum quantity of effluents, quantity and mode of disposal (sewer or drain or river or lake / pond / or estary / tidal waters / sea water / Off share) Also attach analysis report of the effluent.
Type of effluent, quantity in kiloliters, Mode of disposal.

(i) Domestic : Water Consumption : 2500.000 Kls/Day , Waste Water Generation : 1450.000 Kls/Day

(ii) Industrial : Water Consumption : 0.000 Kls/Day , Waste Water Generation : 0.000 Kls/Day

Mode of Disposal : Industrial : Not Specified , Domestic : Disposal to River

Ultimate Receiving Body : 0

Waste Wtr Discharge Pt : River

Source of water Supply & permission obtained/Applied for :

(b) Quality of effluent Currently Discharged or expected to be discharged

(c) what monitoring arrangement is currently provided or Proposed.

13.State whether you have any treatment plant for industrial, domestic or combined effluents.

Whether Industry is a member of CETP ? NOT

Boilers=0, DG Sets=1, Borewells = 0, Tubewells: 0, Capacity of All =

Sr	ETP Code	Category Name	Capacity	Units	Remark
1	STP	Sewage Treatment Plants	1450.00	1	
			1450.00		

14. If yes, attach the description of the process of treatment in brief. Attach information on the quality of treated effluent vis-a-vis the standards. State Details of solid wastes generated in the process or during waste treatment.

15. I/We further declare that the information furnished above is correct to the best of my / our knowledge.

16. I/We hereby submit that in case of change either of the point of discharge or the quantity of discharge or its quality, a fresh application for CONSENT shall be made and until such CONSENT is granted no change shall be brought into use.

17. I/We hereby agree to submit to the Pollution Control Board an application for renewal of consent one month in advance of the date of expiry of the consented period for outlet / discharge if, to be continued thereafter.

18. I/We undertake to furnish any other information within one month of its being called for by the Karnataka State Pollution Control Board

19. I/We, enclose herewith Cash Receipt No./Bank Draft No. =

& date : 09/12/2024 for Rs :1885000 (In words : One Million Eight Hundred Eighty Five Thousand Rupees Only)

*Strike out which is not relevant.

Water

2 - Through XGN

N I C



Karnataka State Pollution Control Board

FORM-XIII

Parisara Bhavan, #49,4th & 5th Floor, Church Street,
Bengaluru-560001

[See Rule 32]

Pay Remark :

In favour of the Karnataka State Pollution Control Board Parisara Bhavan, #49,4th & 5th Floor, Church Street,
Bengaluru-560001 as fees payable under section 25 of the Act.

Inward Purpose :

CFO under Fresh application under Water Act & Air Act

Other Information :

EXECUTIVE OFFICER
Signature of the Applicant
(Chief Executive Officer, Mookambika Temple Kollur)
KOLLUR - 576 220.

Signature Not Verified
Digitally signed by
Date: 2024.12.09 16:58:17
+05:30

*Strike out which is not relevant.

Water

3 - Through XGN

N I C

**Compliance report for CFE of STP of capacity 1.5MLD at Sy No. 121, Kollur, Sri Mookambila temple, Kollur Post and village, Kundapura Taluk -576220
By Sri Mookambika Temple**

SI.No	Terms & Condition	Reply														
I	WATER CONSUMPTION:															
1)	The source of water shall be from and total water consumption shall be as below. <table border="1"> <thead> <tr> <th>Particulars</th> <th>Water consumption (KLD)</th> </tr> </thead> <tbody> <tr> <td>Domestic purpose</td> <td>2500.0</td> </tr> </tbody> </table>	Particulars	Water consumption (KLD)	Domestic purpose	2500.0	2500 KLD										
Particulars	Water consumption (KLD)															
Domestic purpose	2500.0															
II	WATER POLLUTION CONTROL DETAILS:-															
1)	The discharge from the premises of the applicant shall pass through the terminal manhole/manholes where from the Board shall be free to collect samples in accordance with the provisions of the Act or Rules made there under.	Noted														
2)	The applicant shall treat the domestic waste water from the factory in septic tank with soak pit. No overflow from the soak pit is allowed. The septic tank and soak pit shall be designed as per IS 2470 Part - I and Part- II	-NA-														
3)	The applicant shall treat the domestic waste water in the Sewage Treatment Plant (STP) as per the proposal submitted. It shall meet the standards specified in Annexure-I & shall be used on land for gardening/greenbelt within the factory premises.	Noted														
4)	The quantity of domestic waste water and trade effluent generated from the proposed industry shall not exceed the permitted quantity as indicated below Discharge of effluents under the Water Act: <table border="1"> <thead> <tr> <th>SI No</th> <th>Description</th> <th>Permitted Quantity of discharge in KLD</th> <th>Mode/Place of disposal</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Domestic Purpose</td> <td>1450.00</td> <td>Discharge to River after treated in STP</td> </tr> </tbody> </table>	SI No	Description	Permitted Quantity of discharge in KLD	Mode/Place of disposal	1	Domestic Purpose	1450.00	Discharge to River after treated in STP	Agreed						
SI No	Description	Permitted Quantity of discharge in KLD	Mode/Place of disposal													
1	Domestic Purpose	1450.00	Discharge to River after treated in STP													
5)	The applicant shall treat the trade effluent in proposed ETP which consists of the following; <table border="1"> <thead> <tr> <th>SI No</th> <th>ETP STP NO</th> <th>ETP Code</th> <th>Category Name</th> <th>Capacity (Meter Cubic)</th> <th>Units</th> <th>Remarks</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>STP 1</td> <td>STP</td> <td>Sewage Treatment Plant</td> <td>1450.00</td> <td>1</td> <td></td> </tr> </tbody> </table>	SI No	ETP STP NO	ETP Code	Category Name	Capacity (Meter Cubic)	Units	Remarks	1	STP 1	STP	Sewage Treatment Plant	1450.00	1		Noted
SI No	ETP STP NO	ETP Code	Category Name	Capacity (Meter Cubic)	Units	Remarks										
1	STP 1	STP	Sewage Treatment Plant	1450.00	1											
6)	The applicant shall ensure that the ETP will treat the effluent to the stipulated standards as indicated in Annexure-I	-NA-														

7)	The applicant shall not discharge any effluent outside the industry premises.	Agreed
8)	The applicant shall provide separate flow meter for inflow & outflow of effluents through ETP and separate energy meter and shall maintain a logbook for hourly record of meter reading for the verification of inspecting officers	Noted
9)	The applicant shall discharge the effluents only to the place mentioned in the Consent order.	Noted
III	AIR POLLUTION CONTROL DETAILS	
1)	The Source of emission, Stack height & Air Pollution Control (APC) measures shall be as specified in ANNEXURE-II.	Noted
2)	The applicant shall provide port holes for sampling of emission, access platforms for carrying out stack sampling, electrical points and all other necessary arrangements including ladder as indicated in Annexure-II.	Agreed
3)	The applicant shall upgrade/ modify/ replace the control equipment with prior permission of the Board.	Agreed
IV	NOISE POLLUTION DETAILS	
1)	The applicant shall ensure that the ambient noise levels within its premises shall not exceed the limits i.e. 75 dB (A) Leq during day time and 70 dB(A) Leq during night time as specified in the Environment (Protection) Rules.	Noted
V	SOLID WASTE (OTHER THAN HAZARDOUS WASTE) DISPOSAL:	
1)	The applicant shall collect, treat and dispose off all solid waste generated from the process other than wastes covered under the Hazardous and other Wastes (Management & Transboundary Movement) Rules 2016, in such manner so as not to cause environmental pollution.	Noted
2)	The details of solid waste generated from the proposed plant and mode of disposal shall be as below.	-NA-
VI	HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDRY MOVEMENT)	
1)	The applicant shall apply and obtain authorization under Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016, and comply with the provisions of the said Rules.	Noted
VII	GENERAL:-	
1)	The applicant shall transport and store the raw materials in a manner so as not to cause any damage to environment, life and property. The applicant shall be solely responsible for any damages to environment.	-NA-

2)	The applicant shall not commission the proposed plant for trial or regular production unless necessary Water & air pollution control equipments are installed as specified in the Consent Order.	Noted
3)	The applicant shall ensure that the treatment plant and control equipments are completed and commissioned simultaneously along with construction of the factory and erection of machinerles.	Agreed
4)	The applicant shall not change or alter (a) raw materials or manufacturing process, (b) change the products or product mix (c) the quality, quantity or rate of discharge/ emissions and (d) install/ replace/ alter the water or air pollution control equipments without the prior approval of the Board.	Noted
5)	The applicant shall immediately report to the Board of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc. in excess of the standards stipulated. And the industry shall immediately take appropriate corrective and preventive actions under intimation to the Board.	Agreed
6)	The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.	
7)	This CFE does not give any right to the Party/Project Authority/Industry to forego any other legal requirement that is necessary for setting/operation of the plant.	Noted
8)	The applicant shall furnish point wise compliance to the conditions given under this consent for establishment along with the application for Consent to operate.	Noted
9)	The applicant is liable to reinstate or restore, damaged or destroyed elements of environment at his cost, failing which, the applicant/ occupier as the case may be shall be liable to pay the entire cost of remediation or restoration in advance an amount equal to the cost estimated by Competent Agency or Committee	
10)	The applicant shall comply with all the Conditions and guidelines issued from time to time.	Agreed
11)	The applicant must create structure/facility for rain water harvesting and ground water recharge.	
12)	The applicant shall develop extensive green belt within the periphery of the plant.	Agreed
13)	This consent is issued without prejudice to Court Cases pending in any Hon'ble Court.	Noted

ANNEXURE -II

LOCATION OF SAMPLING PORTHOLES, PLATFORMS ELECTRICAL OUTLET.		
1)	<p>Location of Portholes and approach platform: Portholes shall be provided for all chimneys, stacks and other sources of emission. These shall serve as the sampling points. The sampling point should be located at a distance equal to atleast eight times the stack or duct diameters downstream and two diameters upstream from source of low disturbance such as a Bend, Expansion, Construction Valve, Fitting or Visible Flame or rectangular stacks, the equivalent diameter can be calculated from the following equation.</p> $\text{Equivalent Diameter} = \frac{2 (\text{Length} \times \text{Width})}{(\text{Length} + \text{Width})}$	Noted
2)	The diameter of the sampling port should not be less than 100mm dia". Arrangements should be made so that the porthole is closed firmly during the non-sampling period.	Noted
3)	An easily accessible platform to accommodate 3 to 4 persons to conveniently monitor the stack emission from the portholes shall be provided. Arrangements for an Electric Outlet Point of 230 V 15 A with suitable switch control and 3 Pin Point shall be provided at the Porthole location.	Noted
4)	The ladder shall be provided with adequate safety features so as to approach the monitoring location with ease.	Noted

ADDITIONAL CONDITIONS

I. Environmental Aspects and Management during the course of construction:																													
1.	The Consent for Establishment shall be valid for the period of 5 Years.	Noted																											
2.	The applicant shall arrange services to the labourers like housing facility, water Supply, sewage facilities on a temporary basis at the construction site and same shall be maintained without any adverse impact on the environment. A mobile STP shall be provided for the labour colony and treated sewage shall be used for the curing, non-load bearing structures, dust suppression and related activities.	Noted																											
3.	This CFE is issued only from the point of pollution control and does not have any Relevance over the land dispute, any pending cases with any Departments / Hon'ble Courts.	Noted																											
II. WATER CONSUMPTION																													
1.	The water consumption for the above project activity shall not exceed 2500 KLD. The applicant shall not draw the water from bore wells without the prior permission of Central / State Ground Water Authority (CGWA / SGWA)	Agreed																											
III. WATER POLLUTION CONTROL:																													
1.	The total quantity of sewage shall not exceed 1450 KLD and shall be treated in the sewage treatment plant of capacity 1.5 MLD with the treatment scheme as submitted in the STP proposal to meet the standards stipulated below. KUWS&DB shall follow STP construction and operation guidelines published by the Board.	Agreed																											
<table border="1"> <thead> <tr> <th colspan="3">Table -I</th> </tr> <tr> <th>Sl No.</th> <th>Parameter</th> <th>Prescribed standards*</th> </tr> </thead> <tbody> <tr> <td>1)</td> <td>pH</td> <td>6.5 - 9.0</td> </tr> <tr> <td>2)</td> <td>BOD(mg/l)</td> <td>Not more than 30</td> </tr> <tr> <td>3)</td> <td>COD(mg/l)</td> <td>Not more than 50</td> </tr> <tr> <td>4)</td> <td>TSS(mg/l)</td> <td>Not more than 20</td> </tr> <tr> <td>5)</td> <td>Nh₄-N(mg/l)</td> <td>Not more than 5</td> </tr> <tr> <td>6)</td> <td>N-Total(mg/l)</td> <td>Not more than 10</td> </tr> <tr> <td>7)</td> <td>FecalColiform (MPN/100ml)</td> <td>Less than 100</td> </tr> </tbody> </table>			Table -I			Sl No.	Parameter	Prescribed standards*	1)	pH	6.5 - 9.0	2)	BOD(mg/l)	Not more than 30	3)	COD(mg/l)	Not more than 50	4)	TSS(mg/l)	Not more than 20	5)	Nh ₄ -N(mg/l)	Not more than 5	6)	N-Total(mg/l)	Not more than 10	7)	FecalColiform (MPN/100ml)	Less than 100
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2.	The applicant shall add appropriate disinfectant to treated sewage to ensure residual chlorine preferably in the range of 1mg/l. to 3mg/l.	Agreed																											
3.	If the treatment plants do not achieve the sewage effluent standards stipulated under conditions (1) above or if it is found to be inadequate, then the applicant shall have to modify the units so as to meet the standards with prior consent of the Board.	Noted																											

4.	All the treatment units shall be made impervious and there shall not be any discharge of treated/ untreated sewage outside the premises at any given point of time. The entire waste water shall be used in any secondary purposes only. In case of excess treated sewage is available, an arrangement can be done with the users viz. Civic authorities Parks, other construction purposes nearby with proper documentation and approval of the KSPCB.	Noted
5.	Separate energy meter and flow meter shall be provided to STP's and a logbook on reading of energy meter and flow meters shall be maintained.	Provided energy meter. Provided flow meter at inlet point of STP & log book maintained. Flow meter at outlet point will be provided in later stage.
6.	The applicant shall ensure adherence to the CFE conditions.	Agreed
7.	The applicant shall provide ' DANGER ' sign board near the STP to maintain safety of the operational personnel and shall maintain operational safety protocol. Proper signage shall be displayed in both Kannada and English at the taps where treated sewage is flowing as not fit for drinking.	Provided the DANGER board.
8.	Exact date of commissioning of the sewage treatment plant shall be informed to this Board 45 days in advance so as to make necessary inspection of the plant and the pollution control measures provided by the applicant.	
9.	The applicant shall appoint a qualified Environmental Engineer/ Scientist for the Management of Environmental aspects and also establish Environmental Cell to oversee the operations of STP.	Agreed
10.	Online sensor shall be fixed up to know the status on the quantity of sewage (treated /untreated) and also its quality and the same shall be synchronized to the PCB dash Board.	Noted
IV AIR POLLUTION CONTROL:		
A.	There shall not be any air emission sources, in case of any air emission sources are required to be installed, prior permission of the Board shall be obtained.	Noted

B.	The applicant shall provide netlon mesh barrier wherever there are likely chances of dust generation which may cause inconvenience to the neighbors. Mobile Fogging type dust suppression system which uses lesser quantity of the water shall be made available to use at the locations where the activities might generate dust during construction period at the proposed project site.	Noted
V HEALTH & SAFETY:		
1.	The applicant shall provide all necessary healthcare facilities to workers with Personal protective measures to avoid spreading of COVID like virus outbreak and Shall carry out routine health survey among workers.	Provided
2.	The waste generated during the COVID period like Masks, Gloves and protective covers shall be packed separately without mixing with the other garbage ad shall be disposed off separately to the common Bio-Medical waste management facilities.	
3.	The used sanitary napkins shall be packed separately and handed over to the civic authorities for the safe disposal of the same.	Agreed
4.	The applicant shall provide all safety measures including personal protective equipment to workers during construction.	Agreed
5.	Precaution shall be taken to avoid any personnel coming in contact with the Methane gas generated from the STP/Bio gas plant. Necessary personal protective equipment with prescribed calibration shall be made available at all times.	Agreed
IV SPECIFIC CONDITIONS:		
1.	The Consent is (read NOC) is related only to the pollution aspects of the said project with respect to said location and this consent is in no way constructed to give any right, in any nature to the applicant whatever in this regard, and shall obtain all statutory clearances before commencement of the project.	Noted
2.	The applicant shall not undertake expansion/ diversification/ modernization change of STP without prior clearance from this Board.	Agreed
3.	The applicant shall obtain necessary license/ clearance from other relevant statutory agencies before taking up construction of STP.	Agreed
4.	There shall not be any complaints against the establishment of STP from surrounding public in respect of any kind of pollution.	

5.	The applicant shall identify and explore to utilize the treated sewage to conserve water. The treated sewage may be provided for secondary purposes such as vehicle service stations, maintenance of parks, for construction activities etc.	Kollur is a small village town surrounded by reserve forest and there is no scope for reuse of treated water for any other secondary purpose.
6.	The applicant shall ensure that, there shall not be any smell nuisance in the surrounding area due to the operation of the STP. Sufficient green belt shall be developed around the STP site and shall have maximum greenery in the STP premises.	Noted
7.	The STP proposed submitted is acceptable and an Ultra filtration system shall also be incorporate as part of the tertiary treatment.	Agreed
8.	The applicant authority shall maintain 100m wooded buffer zone around the Sewage Treatment Plant area.	Agreed
9.	The applicant shall not discharge either sewage or any other polluting matter into lakes or streams directly or indirectly.	
10.	The applicant shall install camera and flow meter in the channel/drain provided for carrying the sewage/effluent at inlet and outlet of STPs.	Noted
11.	The applicant shall provide alternative/back up power supply for operating the STP on 24/7 basis with prior approval from the Board.	Provided DG set
12.	The applicant shall maintain proper chlorine dosing and to link the online monitoring data along with flow meter recording to website.	Provided
13.	The applicant shall manage STP scientifically.	Agreed
14.	The applicant shall install Sensors, before 31.07.2021, for parameters PH, TSS, COD, BOD & Liquid flow & link it online to the KSPCB server.	Will be installed in later stages
IX.	GENERAL CONDITIONS:	
1.	The applicant shall arrange for alternate power supply in the form of D.G. Set to run and operate the essential units of sewage treatment plant, in event of brake down of regular supply. The applicant shall dispose off used oil, oil soaked waste including oil filters which generates from servicing of DG sets to KSPCB authorized recyclers.	Provided

2.	The applicant shall implement the Environmental Management Plan during construction and after construction as given under EMP and the details shall be furnished.	Noted
3.	The applicant shall immediately report to the Board of in case of any accident or unforeseen act or event resulting in release of discharge of effluents or emissions or solid wastes etc., in excess of the standards stipulated, and the applicant shall immediately take appropriate corrective and preventive actions under intimation.	Noted
4.	The Board reserves the right to review, impose additional condition or conditions, revoke, change or alter the terms and conditions.	
5.	The CFE is issued without prejudice to the Court case pending in any Hon'ble Courts.	
6.	The applicant shall take all necessary steps not to cover the storm water drains within the vicinity of the project site & are desalted & kept clean at all times.	Noted
7.	No sewage, solid waste and C&D waste should be put in the storm water drains and this drain should be encroachment free.	Agreed
8.	Monthly monitoring of Ambient Air and Noise Quality shall be conducted and report shall be furnished. The applicant shall ensure 55 dB(A) Leq and 45 dB(A) Leq during day & night.	
9.	There shall not be any public complaint against the project on Air, Noise and Water Pollution, in case of the any complaint the applicant shall stop the construction activity and shall take appropriate measures before resuming construction activity with due in formation to the Board.	
10.	The data on number and type of trees available in the proposed project site and number of trees which are going to be cut shall be submitted within 30 days. For any tree cutting the permission shall be obtained from the competent authority and copy shall be furnished to Board.	
11.	The applicant shall obtain prior permission from CGWA (Central Ground Water Authority) before digging bore well in the premises.	Agreed
12.	The applicant shall seek extension through a letter 30 days in advance of the expiry of validity period of CFE order with proper reasons for seeking such extension if required otherwise CFE period will become null and void and the file will be treated as closed. Then the applicant has to apply for fresh CFE	

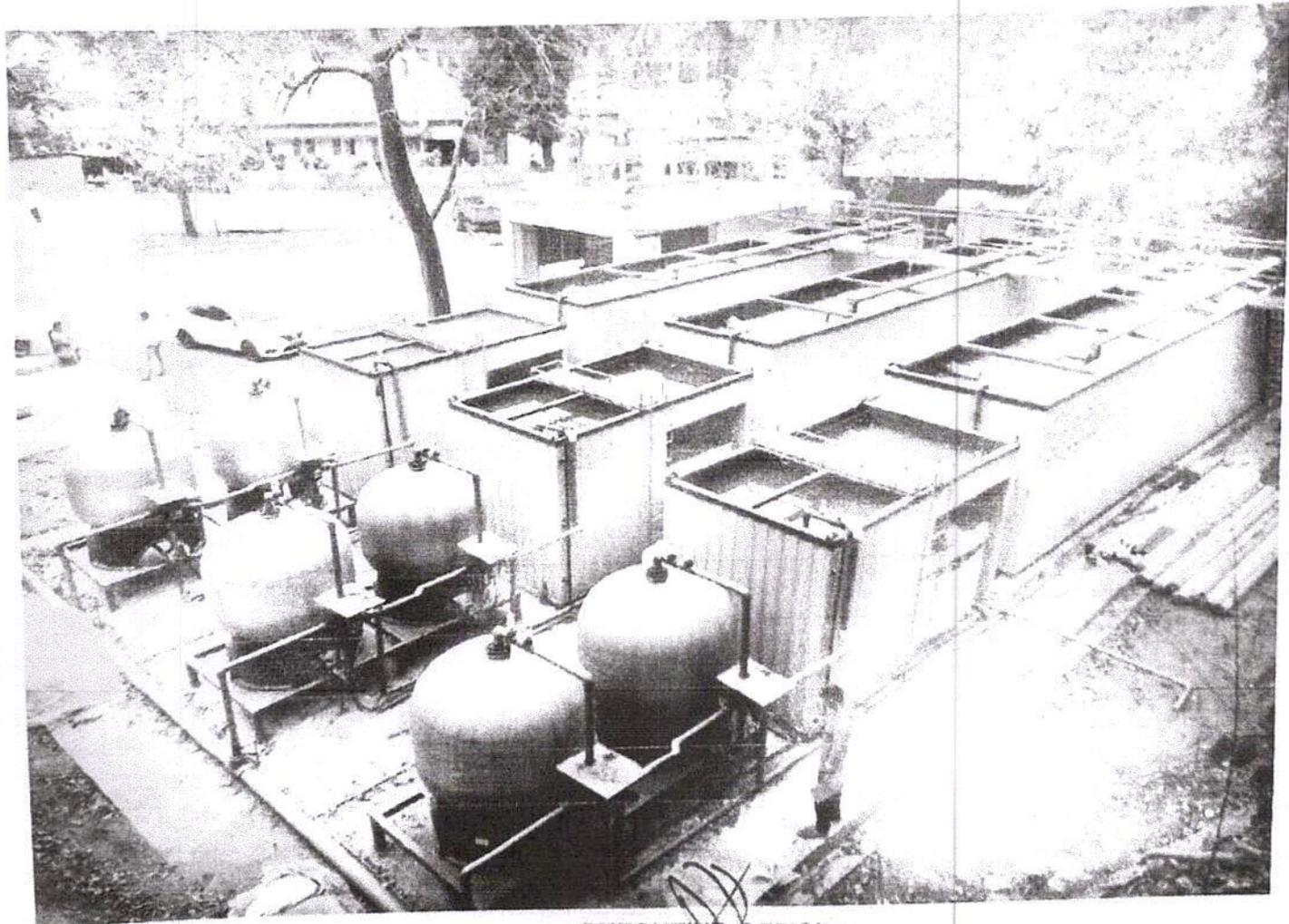
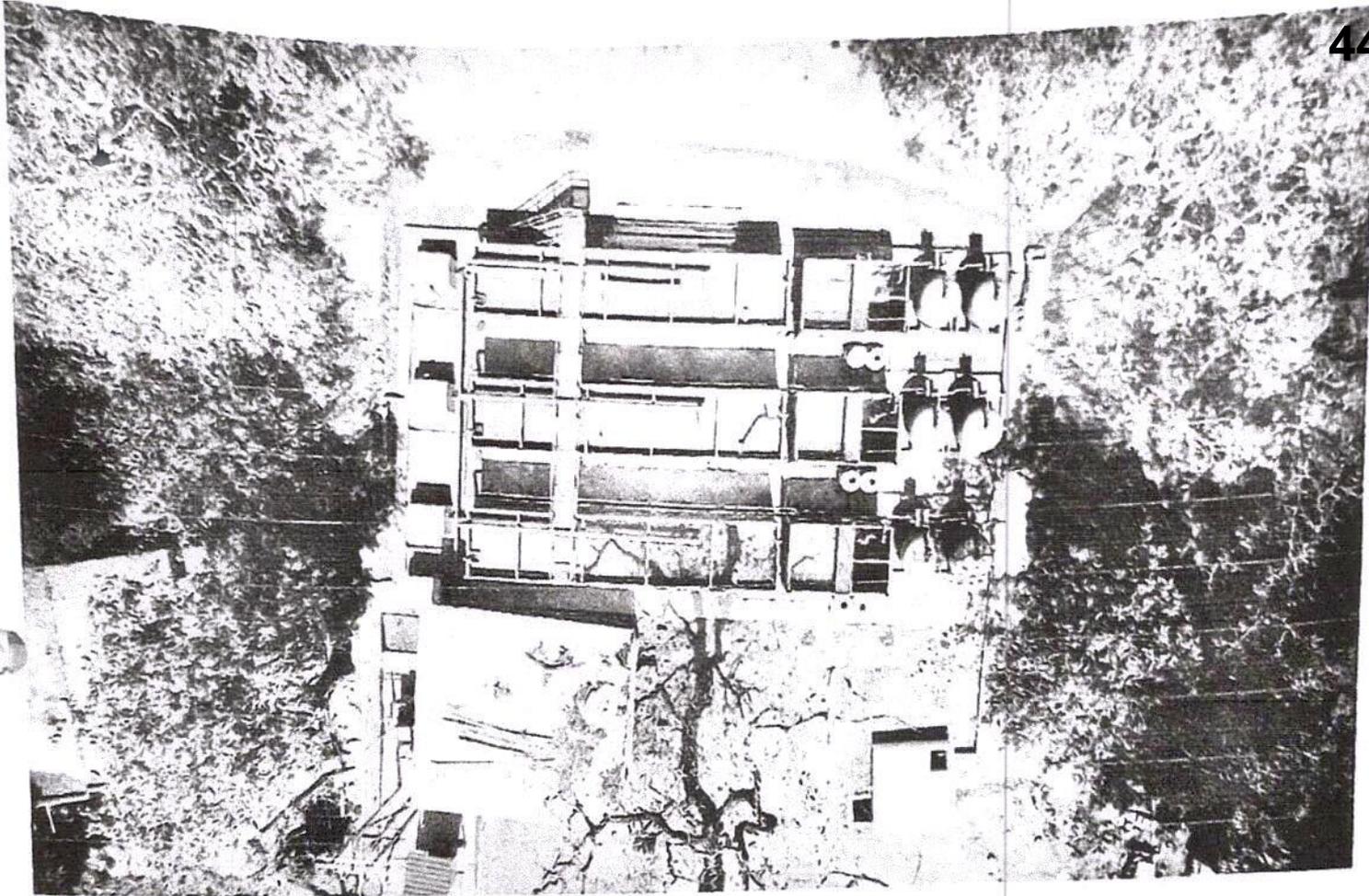
13.	CAUTION BOARD AT STPs: Whenever there is a maintenance and staff get into STP, especially in the basements a display Board "Caution -- Danger" shall be put up. The gases generated might choke & create Breathlessness and may be fatal. During such activities the person entering shall do so with all protective equipments including the Oxygen portable cylinder with mask. Two more persons shall be watching from outside and shall immediately evacuate the person inside if such situation arises. A minimum of two sets of such protective gear shall always be kept available in a working condition.	Provided DANGER board
14.	As per the Honorable NGT directions in OA 681/ 2018 dated 06.08.2019 and also the Board order No. 2887 dated 17.09.2021, all the DG sets above the capacity of 125 KVA shall be fixed with a retrofitting emission control device having a minimum specified particulate matter capturing efficiency of at least 70% in 5 mode D2 cycle and also should result in the increase of fuel efficiency	Agreed
15.	The applicant shall earmark buffer distance as per the bylaws of the local planning authority.	Agreed
16.	The STP shall be located 30 m away from the periphery of the Water Bodies such as lakes, tanks etc., and 50m, 25m, 15m away from the central line of the primary, secondary, Tertiary Rajakaluve respectively.	Agreed

EXECUTIVE OFFICER
SRI MOOKAMBKA TEMPLE
KOLLUR - 576 220

SEWAGE TREATMENT PLANT NEAR BUS STAND



EXECUTIVE OFFICER
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EXECUTIVE OFFICE
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Hubert Enviro Care Systems Private Limited

7/C-45, Baikampady Industrial Estate, Dakshina Kannada District, Mangaluru - 575011, Karnataka
Ph: 0824 - 2408111, Email: krom@hecs.in, Website: www.hecs.in

H.O.: A-21, III Phase, Thiru Vi Ka Industrial Estate, Guindy, Chennai - 600 032.
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Laboratory Services Division

(Chemical & Biological Testing)
Recognized by MoEF & CC
ISO 9001, 14001 & 45001 Certified.

TEST REPORT

Page No. 1 of 1

Customer Name	M/s. Oasis EPC Solutions
Project Site/ Address	A-401, Commerce House -5, Opp. Vodafone House, Corporate Road, Makarba, Ahmedabad - 380051, Gujarat, India
Sample Description	Waste Water
Sample Mark	STP Inlet Water from Sri Mookambika Temple, Kolluru, Udipi – 576220 Dt. 02.10.2024
Sampling Plan and Method	U.S. Environmental Protection Agency - Wastewater Sampling. ID: LSASDPROC-306-R6. Effective Date: April 22, 2023
Sample Drawn by	Mr. Ravi 9148127471/ Email: ravitejravi222@gmail.com on 03.10.2024
Sampling Date	02.10.2024
Quantity of Sample Received	2 L in HDPE Can
Received Date	03.10.2024
Analysis Commenced On	03.10.2024
Completion On	07.10.2024
Report No	HECS/WW/003/031024
Report Date	08.10.2024

RESULTS

S.No.	Parameters	Units	Results	Test Method
1.	pH at 25°C	-	6.59	IS 3025 : Part 11 Clause 2
2.	Total Suspended Solids	mg/L	148.41	IS 3025 : Part 17
3.	Biological Oxygen Demand at 27°C, 3 days	mg/L	310.0	IS 3025 : Part 44
4.	Chemical Oxygen Demand	mg/L	915.64	IS 3025 : Part 58
5.	Ammonical Nitrogen	mg/L	10.31	IS 3025 : Part 34
6.	Total Nitrogen	mg/L	19.84	HECSM/ENV/WW/SOP/004 Issue No.01 Dt. 02:07: 2020
7.	Faecal Coliforms	MPN/100 mL	540	IS 1622

Note: mg/L - milligram per Litre; MPN – Most Probable Number

*****End of Report*****


 Authorized Signatory
 (Dr. K. GANESAN)
 Laboratory and Quality Manager


 EXECUTIVE OFFICER
 SRI MOOKAMBIKA TEMPLE
 KOLLUR - 576 220.

Albert Enviro Care Systems Private Limited
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TEST REPORT

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Completion On	07.10.2024
Report No	HECS/WW/004/031024
Report Date	08.10.2024

RESULTS

S.No.	Parameters	Units	Results	KSPCB Standard	Test Method
1.	pH at 25°C	-	7.02	6.5 - 9.0	IS 3025 : Part 11 Clause 2
2.	Total Suspended Solids	mg/L	18.47	≤ 20	IS 3025 : Part 17
3.	Biological Oxygen Demand at 27°C, 3 days	mg/L	8.2	≤ 10	IS 3025 : Part 44
4.	Chemical Oxygen Demand	mg/L	46.5	≤ 50	IS 3025 : Part 58
5.	Ammonical Nitrogen	mg/L	4.21	≤ 5	IS 3025 : Part 34
6.	Total Nitrogen	mg/L	8.17	≤ 10	HECSM/ENV/WW/SOP/004 Issue No.01 Dt. 02.07.2020
7.	Faecal Coliforms	MPN/100 mL	79	≤ 100	IS 1622

Note: mg/L - milligram per Litre; MPN - Most Probable Number; KSPCB - Karnataka State Pollution Control Board

INFERENCE AS PER KSPCB STANDARD, THE ANALYZED PARAMETERS IS WITHIN THE PRESCRIBED LIMIT.

*****End of Report*****

Authorized Signatory
 (Dr. K. GANESAN)
 Laboratory and Quality Manager

EXECUTIVE OFFICER
 SRI MOOKAMBIKA TEMPLE
 KOLLUR - 576 220.

1. The report in full or part shall not be used for any promotional or publicity purpose without written consent by HECS organization. 2. Samples are not drawn by HECS unless or otherwise mentioned. 3. Unless specifically requested by customer the test items will not be retained more than 15 days from the date of issue of test report. 4. Under no circumstances lab accepts any liability or loss / damage caused by use or misuse of test report after invoicing or issue of test report. 5. The test results relate only to the test items. 6. Where HECS is not involved in sampling, results apply to the sample as received.

HECS/Q/FMT/50

ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ
 KARNATAKA URBAN WATER SUPPLY AND DRAINAGE BOARD
 ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರ ಕಛೇರಿ,
 ಕ.ನ.ನೀ.ಸ. ಮತ್ತು ಒ.ಚ. ಮಂಡಳಿ
 ಮಂಗಳೂರು ಉಪವಿಭಾಗ, ಮಲ್ಲಿಕಟ್ಟ, ಮಂಗಳೂರು-575002.
 ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 0824 2952188

TO WHOM SO EVER IT MAY CONCERN

UGD scheme to Kollur temple and town under DC works of Sri Mookambika temple, Kollur is implemented by Karnataka Urban Water Supply & Drainage Board and it is certified that the capital expenditure incurred for construction of 1.5MLD MBBR type STP under the UGD scheme is Rs. 293.52 Lakhs.

Yours faithfully,


 Assistant Executive Engineer,
 KUWS & D Board, Sub-Division,
 Mangalore.

ಕರ್ನಾಟಕ ಸರ್ಕಾರ



ಗ್ರಾಮೀಣಾಭಿವೃದ್ಧಿ ಮತ್ತು ಪಂಚಾಯತ್ ರಾಜ್ ಇಲಾಖೆ

ಗ್ರಾಮ ಪಂಚಾಯತ್ ಕೊಲ್ಲೂರು, ಬೈಂದೂರು ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಜಿಲ್ಲೆ - 576220

ದೂರವಾಣಿ ಸಂಖ್ಯೆ: 08254-258266

Email: kollur06@gmail.com

ಕೊ.ಗ್ರಾ.ಪಂ.ಸಂಖ್ಯೆ:136/2024-25

ದಿನಾಂಕ:01/01/2025

ರಿಗೆ,

ಮಾನ್ಯ ಪರಿನರ ಅಧಿಕಾರಿಗಳು

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ. ಉಡುಪಿ

ಮಾನ್ಯರೇ,

ವಿಷಯ :- ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ವ್ಯಾಪ್ತಿಯಲ್ಲಿರುವ ಎಸ್.ಎಲ್.ಆರ್.ಎಮ್.(ಡಂಪಿಂಗ್ ಯಾರ್ಡ್ ಘಟಕದ ಅಭಿವೃದ್ಧಿಯ ಬಗ್ಗೆ ಕ್ರಮ ಪಡಿಸಿರುವ ಕುರಿತು.

ಉಲ್ಲೇಖ :- 1 ಪರಿನರ ಅಧಿಕಾರಿ ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ/ಉಡುಪಿ/ಡಂಪಿಂಗ್ ಯಾರ್ಡ್ /2024-25/923 ಇವರ ಪತ್ರ

ದಿನಾಂಕ:23.09.2024.

ಈ ಮೇಲಿನ ವಿಷಯ ಹಾಗೂ ಉಲ್ಲೇಖಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿಯ ಎಸ್.ಎಲ್.ಆರ್.ಎಮ್ ಘಟಕದ ಅಭಿವೃದ್ಧಿಯ ಕುರಿತು ತಾವು ಮೇಲಿನ ಉಲ್ಲೇಖದ ಪತ್ರದಲ್ಲಿ ತಿಳಿಸಿರುತ್ತೀರಿ.ಇದರ ಬಗ್ಗೆ ಈ ಕೆಳಗಿನ ಕ್ರಮಗಳನ್ನು ಕೈಗೊಳ್ಳಲಾಗಿರುತ್ತದೆ.

1. ಮೂಲದಲ್ಲಿ ಹಸಿ ಕಸ ಮತ್ತು ಒಣ ಕಸವನ್ನು ಪ್ರತ್ಯೇಕಿಸಿರುವುದಿಲ್ಲ ಎಂಬ ವಿಚಾರಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಎಸ್.ಎಲ್.ಆರ್.ಎಂ ಘಟಕದಲ್ಲಿ ಹಸಿ ಕಸ & ಒಣಕಸವನ್ನು ಮೂಲದಲ್ಲಿ ವಿಂಗಡಣೆ ಮಾಡಿ ವಸತಿಗೃಹ /ಹೋಟೆಲ್ /ಅಂಗಡಿಗಳಿಂದ ಸಂಗ್ರಹಣೆ ಮಾಡಬೇಕೆಂಬ ಸೂಚನೆ ನೀಡಲಾಗಿದೆ.
- 2.ಎಸ್,ಎಲ್.ಆರ್.ಎಮ್ ಘಟಕಕ್ಕೆ ಗೇಟ್ ಇಲ್ಲದೇ ತಟ್ಟು ಕಂಪೌಂಡ್ ಬಿದ್ದು ಹೋಗಿರುವುದರಿಂದ ದನ ಕರುಗಳು ನುಗ್ಗಿ ತ್ಯಾಜ್ಯವನ್ನು ತಿನ್ನುತ್ತಿರುತ್ತವೆ. ಎಂಬ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿ ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ವತಿಯಿಂದ ಅಲ್ಲಲ್ಲಿ ಬಿದ್ದು ಹೋಗಿರುವ ಕಂಪೌಂಡ್ ದುರಸ್ತಿ ಮಾಡಿಕೊಡಲಾಗಿದೆ ಹಾಗೂ ಡಂಪಿಂಗ್‌ಯಾರ್ಡ್‌ಗೆ ಹೊಸ ಗೇಟ್‌ನ್ನು ಅಳವಡಿಸಿಕೊಡಲಾಗಿದೆ.
- 3.ಎಲ್ಲಾ ತರಹದ ತ್ಯಾಜ್ಯವನ್ನು ತಂದು ತೆರೆದ ಗುಂಡಿಯಲ್ಲಿ ರಾಶಿ ಹಾಕಿರುತ್ತಾರೆ ಸದ್ರಿ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಒಣ ಕಸ ಸಂಗ್ರಹಣೆ ಮಾಡಲು ಸೂಚನೆ ನೀಡಲಾಗಿದೆ & ದೇವಸ್ಥಾನದ ಬೋಜನಾ ಶಾಲೆಯಿಂದ ಹಸಿ ತ್ಯಾಜ್ಯ ಬರುತ್ತಿದ್ದು ಈ ತ್ಯಾಜ್ಯ ವಿಲೇವಾರಿ ಮಾಡಲು ಸಬರ್ಬನ್ ಘಟಕವನ್ನು ನಿರ್ಮಿಸಿಕೊಡಲಾಗಿದ್ದು ಸದ್ರಿ ಘಟಕವನ್ನು ನಿರ್ವಹಣೆ ಮಾಡದೇ ಸ್ಥಗಿತಗೊಂಡಿರುತ್ತದೆ. ಆದ ಕಾರಣ ಹಸಿ ಕಸದ ತ್ಯಾಜ್ಯ ಬಂದು ಸಂಗ್ರಹವಾಗಲು ಕಾರಣವಾಗಿರುತ್ತದೆ. ಈ ಬಗ್ಗೆ ದೇವಸ್ಥಾನದವರಿಗೆ ಹಸಿ ಕಸವನ್ನು ತಮ್ಮ ಹಂತದಲ್ಲಿ ವಿಲೇವಾರಿ ಮಾಡುವಂತೆ ತಿಳಿಸಲಾಗುವುದು.
- 4.ತ್ಯಾಜ್ಯಕ್ಕೆ ಆಗಾಗ್ಗೆ ಬೆಂಕಿ ಅವಘಡ ಸಂಭವಿಸುವುದರಿಂದ ತ್ಯಾಜ್ಯದಿಂದ ನಿರಂತರವಾಗಿ ಹೋಗಿ ಹಬ್ಬುತ್ತಿರುತ್ತದೆ ಸದ್ರಿ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಟಿಪ್ಪ್ ಚಾರಿಟೇಬಲ್ ಟ್ರಸ್ಟ್ ನವರಿಗೆ ನೋಟಿಸ್ ನೀಡಲಾಗಿರುತ್ತದೆ. ಹಾಗೂ ಮುಂದೆ ಈ ರೀತಿಯ ಅವಘಡಗಳು ಸಂಭವಿಸದಂತೆ ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು.
- 5.ಅವೈಜ್ಞಾನಿಕ ತ್ಯಾಜ್ಯವನ್ನು ಸಂಗ್ರಹಿಸಲು ಶೆಡ್ ನಿರ್ಮಿಸಲಾಗಿದೆ. ಆದರೆ ಶೆಡ್ ಸಂಪೂರ್ಣವಾಗಿ ಒಣ ತ್ಯಾಜ್ಯ ದಿಂದ ತುಂಬಿಕೊಂಡಿದೆ. ಆದ್ದರಿಂದ ಒಣ ತ್ಯಾಜ್ಯವನ್ನು ಸಂಗ್ರಹಿಸಲು & ಬೇರ್ಪಡಿಸಲು ಸ್ಥಳಾವಕಾಶವಿಲ್ಲ. ಸದ್ರಿ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಕೊಲ್ಲೂರಿನ ಕಸದ ಪ್ರಮಾಣಕ್ಕೆ ಶೆಡ್‌ನ ವಿಸ್ತೀರ್ಣ ಕಡಿಮೆ ಇರುತ್ತದೆ. ಸದ್ರಿ ಶೆಡ್‌ನ್ನು ವಿಸ್ತರಣೆ ಮಾಡಿ ಕೊಡಲಾಗುವುದು ಎಂದು ಈ ಮೂಲಕ ತಮಗೆ ತಿಳಿಸಬಯಸುತ್ತೇನೆ.

ಕ.ರಾ.ಮಾ.ನಿ.ಮಂ.ಉಡುಪಿ
ವ್ಯಾ. ಕ.ಉ.ಉಡುಪಿ.
ದಿನಾಂಕ: 6/12/24
ಸಂಖ್ಯೆ: 2269
ಇ.ಆ.
ಉ.ಇ.ಉ.

"ವಂದನೆಗಳೊಂದಿಗೆ"

ತಮ್ಮ ವಿಶ್ವಾಸಿ

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ
ಗ್ರಾಮ ಪಂಚಾಯತ್, ಕೊಲ್ಲೂರು
ಬೈಂದೂರು ತಾಲ್ಲೂಕು, ಉಡುಪಿ ಜಿಲ್ಲೆ.

ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠ ಮೂಲ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 125/2024 ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ 08-08-2025ರಂದು ಪೂರ್ವಾಪ್ನ 11.30ಗಂಟೆಗೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿ, ಉಡುಪಿ ಜಿಲ್ಲೆ ಇವರ ಅಧ್ಯಕ್ಷತೆಯಲ್ಲಿ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರ ಕಛೇರಿ ಸಭಾಂಗಣ, ರಜತಾದ್ರಿ, ಮಣಿಪಾಲ್, ಕಚೇರಿಯಲ್ಲಿ ನಡೆದ ಸಮಿತಿಯ ಸಭೆಯ ನಡವಳಿ

ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠ ಮೂಲ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 125/2024 ಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ದಿನಾಂಕ: 09-07-2025 ರಂದು ನೀಡಿದ ಆದೇಶದಂತೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು ಸಮಿತಿಯನ್ನು ದಿನಾಂಕ: 16-07-2025 ರಂದು ರಚಿಸಿದ್ದು, ಸದರಿ ಸಮಿತಿಯ 2ನೇ ಸಭೆಯನ್ನು ದಿನಾಂಕ: 08.08.2025ರಂದು ನಡೆಸಲಾಗಿರುತ್ತದೆ.

ಹಾಜರಿದ್ದ ಸಮಿತಿಯ ಸದಸ್ಯರು;

ಕ್ರಮ ಸಂಖ್ಯೆ	ಇಲಾಖಾ/ಸದಸ್ಯರವಿವರ	ಪದನಾಮ
1.	ಜಿಲ್ಲಾಧಿಕಾರಿ, ಉಡುಪಿ ಜಿಲ್ಲೆ	ಅಧ್ಯಕ್ಷರು
2	ಉಪ ಕಾರ್ಯದರ್ಶಿ ಜಿಲ್ಲಾ ಪಂಚಾಯ್ತು ಉಡುಪಿ (ಮುಖ್ಯಕಾರ್ಯ ನಿರ್ವಹಣಾಅಧಿಕಾರಿಯವರ ಪರವಾಗಿ)	ಉಪಾಧ್ಯಕ್ಷರು
3	ಸಹಾಯಕ ಕಮಿಷನರ್, ಕುಂದಾಪುರ,	ಸದಸ್ಯರು
4	ಕಾರ್ಯ ನಿರ್ವಹಣಾ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ಮಂಗಳೂರು	ಸದಸ್ಯರು
5	ತಹಶೀಲ್ದಾರರು, ಬೈಂದೂರು	ಸದಸ್ಯರು
6	ಕಾರ್ಯ ನಿರ್ವಹಣಾ ಅಧಿಕಾರಿ, ಬೈಂದೂರು ತಾಲೂಕು ಪಂಚಾಯತ್	ಸದಸ್ಯರು
7	ಕಾರ್ಯ ನಿರ್ವಹಣಾಅಧಿಕಾರಿ, ಶ್ರೀ ಮೂಕಾಂಬಿಕಾ ದೇವಸ್ಥಾನ, ಕೊಲ್ಲೂರು	ಸದಸ್ಯರು
8	ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್	ಸದಸ್ಯರು
9	ಪರಿಸರ ಅಧಿಕಾರಿ, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣ ಮಂಡಳಿ, ಉಡುಪಿ	ಸದಸ್ಯ ಕಾರ್ಯದರ್ಶಿ

ಹಾಜರಿದ್ದ ಇತರೇ ಅಧಿಕಾರಿ/ ಆಹ್ವಾನಿತರು;

ಕ್ರಮ ಸಂಖ್ಯೆ	ಇತರೇ ಅಧಿಕಾರಿ/ ಆಹ್ವಾನಿತರ ವಿವರ
1.	ಸಹಾಯಕ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕ.ನ.ನೀ.ಸ. ಮತ್ತು ಒ.ಚಿ ಮಂಡಳಿ, ಮಂಗಳೂರು
2.	ಸಹಾಯಕ ಅಭಿಯಂತರರು, ಕ.ನ.ನೀ.ಸ. ಮತ್ತು ಒ.ಚಿ ಮಂಡಳಿ, ಮಂಗಳೂರು
3.	ಉಪ ಪರಿಸರ ಅಧಿಕಾರಿ, ಕರಾಮಾನಿಮಂ, ಉಡುಪಿ

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು, ಕೊಲ್ಲೂರು ಶ್ರೀ ಮೂಕಾಂಬಿಕಾ ದೇವಸ್ಥಾನ ಮತ್ತು ಸುತ್ತಮುತ್ತ ಸ್ಥಾಪಿತವಾಗಿರುವ ಹೋಟೆಲ್/ಲಾಡ್ಜ್/ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣದಿಂದ ಉತ್ಪತ್ತಿಯಾಗುವ ಕಲುಷಿತ ನೀರನ್ನು ಅಗ್ನಿತಿರ್ಥ ಹಾಗೂ ಸೌಪರ್ಣಿಕಾ ನದಿಗಳಿಗೆ ಹರಿಯ ಬಿಟ್ಟು ನದಿಯನ್ನು ಕಲುಷಿತ ಮಾಡುತ್ತಿರುವ ಬಗ್ಗೆ ಮಾನ್ಯ ರಾಷ್ಟ್ರೀಯ ಹಸಿರು ನ್ಯಾಯ ಪೀಠ ದಕ್ಷಿಣ ವಲಯ ಚೆನ್ನೈನಲ್ಲಿ ದಾಖಲಾಗಿರುವ ಮೂಲ ಅರ್ಜಿ ಸಂಖ್ಯೆ: 125/2024 ಮತ್ತು ಇದರ ಅನ್ವಯ ದಿನಾಂಕ: 09-07-2025ರಂದು ನೀಡಿರುವ ಆದೇಶಕ್ಕೆ ಅನುಪಾಲನಾ ವರದಿಯನ್ನು ಸಲ್ಲಿಸುವ ಸಂಬಂಧ ಸಮಿತಿಯ ೨ನೇ ಸಭೆಯನ್ನು ಕರೆಯಲಾಗಿದ್ದು, ದಿನಾಂಕ 19.07.2025ರಂದು ನಡೆದ ಸಭೆಯ ನಡವಳಿಗಳಿಗೆ ಸಂಬಂಧಪಟ್ಟ ಇಲಾಖೆಯವರು ತೆಗೆದುಕೊಂಡ ಕ್ರಮದ ಬಗ್ಗೆ ವರದಿಯನ್ನು ಸಭೆಗೆ ಮಂಡಿಸಲು ಸೂಚಿಸಿದರು.

ಕಾರ್ಯಸೂಚಿ ೧: ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ಹಾಗೂ ಕೊಲ್ಲೂರು ದೇವಸ್ಥಾನದ ಪ್ರದೇಶದಲ್ಲಿ ಇರುವ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಬಾಕಿ ಉಳಿದಿರುವ 4 ವಾಣಿಜ್ಯ ಮಳಿಗೆಗಳ, 1 ಹೋಟೆಲ್‌ಗೆ ಸಂಪರ್ಕಗಳನ್ನು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಕೂಡಲೇ ಸಂಪರ್ಕ ನೀಡುವಂತೆ ಹಾಗೂ ಒಂದು ವೇಳೆ ನೀಡದಿದ್ದಲ್ಲಿ ಸದರಿಯವರ ಪರವಾನಿಗೆಯನ್ನು ರದ್ದುಗೊಳಿಸಲು ಕ್ರಮವಹಿಸುವಂತೆ ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರಿಗೆ ಸೂಚಿಸಿದ್ದರು.

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರು, ಉಳಿದಿರುವ 4 ವಾಣಿಜ್ಯ ಮಳಿಗೆಯಲ್ಲಿ 2 ಕ್ಕೆ ಈಗಾಗಲೇ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಲಾಗಿದ್ದು, ೨ಬಾಕಿ ಉಳಿದಿದ್ದು, ಸದರಿಯವರು ಪರವಾನಿಗೆಯನ್ನು ರದ್ದುಗೊಳಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು. 26 ಹೋಟೆಲ್ ಗಳಲ್ಲಿ 26 ಹೋಟೆಲ್ ಗಳಿಗೂ ಕೂಡ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಲಾಗುವುದು ಎಂದು ತಿಳಿಸಿದರು.

ಇದಕ್ಕೆ ಪ್ರತಿಯಾಗಿ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು ಬಾಕಿ ಇರುವ ವಾಣಿಜ್ಯ ಕಟ್ಟಡಗಳಿಗೆ ಹಾಗೂ ವಸತಿ ಗೃಹ, ಹೋಟೆಲ್ ಗಳಿಗೆ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಹೊರಬಿಡದೇ, ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಸಂಪೂರ್ಣ ಸಂಪರ್ಕ ಕಲ್ಪಿಸುವಂತೆ, ತಪ್ಪಿದ್ದಲ್ಲಿ ಸದಲ ಸದಲ ಘಟಕಗಳನ್ನು ಮುಚ್ಚಲು ಸೂಕ್ತ ಕ್ರಮ ಕೈಗೊಂಡು, ವರದಿ ನೀಡುವಂತೆ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರಿಗೆ ಸೂಚಿಸಿದರು.

(ಕ್ರಮ: ಮೇಲಿನ ವಿಷಯಗಳಿಗೆ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್)

- ಪ್ರಸ್ತುತ ಸೋಕ್ ಪಿಟ್‌ಗಳ ವ್ಯವಸ್ಥೆ ಇದ್ದರೂ ಕೂಡಾ ಮುಂದಿನ ದಿನಗಳಲ್ಲಿ ಸೋಕ್ ಪಿಟ್‌ಗಳಲ್ಲಿ ಶೇಖರಣೆಯಾಗುವ ಮಲಿನ ನೀರಿನಿಂದ ಅಂತರ್ ಜಲವು ಮಾಲಿನ್ಯವಾಗುವ ಸಂಭವವಿರುವುದರಿಂದ ಇದರ ಬಗ್ಗೆ ಸಾರ್ವಜನಿಕರಿಗೆ ಅರಿವು ಮೂಡಿಸಿ ಎಲ್ಲಾ ಮನೆಗಳಿಗೆ ಒಳಚರಂಡಿ ಸಂಪರ್ಕಗಳನ್ನು ನೀಡಲು ೧೦ ದಿನಗಳೊಳಗೆ ಕ್ರಮಕೈಗೊಳ್ಳುವಂತೆ ತಿಳಿಸಿದರು.

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರು, ಎಲ್ಲಾ ಮನೆಗಳಲ್ಲಿ ಉತ್ತತಿಯಾಗುವ ಗೃಹ ತ್ಯಾಜ್ಯ ಒಳ ಚರಂಡಿ ಸಂಪರ್ಕ ಕಲ್ಪಿಸಿಕೊಳ್ಳಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಲಾಗುವುದು ಎಂದು ತಿಳಿಸಿದರು.

ಇದಕ್ಕೆ ಪ್ರತಿಯಾಗಿ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು ಬಾಕಿ ಉಳಿದಿರುವ ಮನೆಗಳ ಒಳಚರಂಡಿ ಸಂಪರ್ಕವನ್ನು ಸಂಪೂರ್ಣ ಗೊಳಿಸಲು ಸಮಯ ಅಧಾರಿತ ಕ್ರಿಯಾ ಯೋಜನೆಯನ್ನು ಸಲ್ಲಿಸಲು ಹಾಗೂ ಅದಕ್ಕೆ ತಗಲುವ ವೆಚ್ಚವನ್ನು ಭರಿಸಲು ಸೂಕ್ತ ಮೂಲವನ್ನು ಗುರುತಿಸಿ ಕ್ರಿಯಾ ಯೋಜನೆಗೆ ಅನುಮತಿಯನ್ನು ಪಡೆದು ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಿದರು.

(ಕ್ರಮ: ಮೇಲಿನ ವಿಷಯಗಳಿಗೆ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್)

- ಯಾವುದೇ ಹೋಟೆಲ್/ಲಾಡ್ಜ್/ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣದಿಂದ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯವನ್ನು ಶೌಚಾಲಯದ ರೊಚ್ಚು ನೀರಿನ ಜೊತೆ ಸೇರಿಸದೆ ಕೇವಲ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಮಾತ್ರ ಒಳಚರಂಡಿಗೆ ಸೇರುವಂತೆ ನೋಡಿಕೊಳ್ಳಲು ಸೂಕ್ತ ವ್ಯವಸ್ಥೆಯನ್ನು ಮಾಡಿ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ತಿಳಿಸಿದರು.

ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರು ಈಗಾಗಲೇ ಎಲ್ಲಾ ಹೋಟೆಲ್/ಲಾಡ್ಜ್/ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣಗಳಿಗೆ ನೋಟೀಸ್ ನೀಡಿರುವುದಾಗಿ ತಿಳಿಸಿದರು. ಇದಕ್ಕೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು ಪಂಚಾಯತ್ ಮಟ್ಟದಲ್ಲಿ ಈ ಕುರಿತು ವ್ಯಾಪಕ ಪ್ರಚಾರ ಮಾಡಿ ಜನಜಾಗೃತಿ ಮಾಡುವಂತೆ ಸೂಚಿಸಿದರು.

(ಕ್ರಮ: ಮೇಲಿನ ವಿಷಯಗಳಿಗೆ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್)

- ವೆಟ್ ವೆಲ್‌ನಲ್ಲಿ ಇರುವ ಬಾರ್ ಸ್ಟ್ರೀನ್ ಹಾಗೂ ಗ್ರಿಟ್ ಚೇಂಬರ್ ಅನ್ನು ಸೂಕ್ತ ವ್ಯವಸ್ಥೆಯೊಂದಿಗೆ ಸರಿಪಡಿಸಿ ಹೆಚ್ಚಿನ ಕಾರ್ಯಕ್ಷಮತೆಯಲ್ಲಿ ನಿರ್ವಹಿಸುವಂತೆ ನೋಡಿಕೊಳ್ಳುವುದು. ಯಾವುದೇ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ ಇತರೇ ತ್ಯಾಜ್ಯಗಳು ವೆಟ್ ವೆಲ್‌ಗೆ ಸೇರದಂತೆ ಕ್ರಮವಹಿಸುವುದು.

ಪ್ರಸ್ತುತ ವೆಟ್ ವೆಲ್‌ಗೆ 1 ಸಂಖ್ಯೆ ಎಲೆಕ್ಟ್ರೋ ಮೆಕ್ಯಾನಿಕಲ್ ಬಾರ್ ಸ್ಟ್ರೀನ್ ಮಾನ್ಯೂಯಲ್ ಬಾರ್ ಸ್ಟ್ರೀನ್ ಅಳವಡಿಸಲಾಗಿರುತ್ತದೆ. ತ್ಯಾಜ್ಯ ನೀರಿನ ಜೊತೆ ಹರಿದುಬರುತ್ತಿರುವ ತುಂಡರಿಸಿದ ಪ್ಲಾಸ್ಟಿಕ್ ಮತ್ತು ಘನ ತ್ಯಾಜ್ಯಗಳನ್ನು ವೆಟ್‌ವೆಲ್‌ಗೆ ಸೇರದಂತೆ ತಡೆಗಟ್ಟಲು ಹಾಲಿ ಇರುವ PTU ನಲ್ಲಿ ಫೈನ್ ಸ್ಟ್ರೀನ್ ಅಳವಡಿಸಲು ಸಾಕಷ್ಟು ಜಾಗ ಇಲ್ಲದಿರುವುದರಿಂದ ಹೊಸದಾಗಿ ಗ್ರಿಟ್ ಕಂ ಸ್ಟ್ರೀನ್ ಚೇಂಬರ್ ನಿರ್ಮಿಸಿ ಹಾಲಿ ಅಳವಡಿಸಿರುವ ಬಾರ್ ಸ್ಟ್ರೀನ್‌ಗಳನ್ನು ತೆಗೆದು ಗ್ರಿಟ್ ಕಂ ಸ್ಟ್ರೀನ್ ಚೇಂಬರ್‌ನಲ್ಲಿ ಅಳವಡಿಸಿ, ಹಾಲಿ ಇರುವ ಕಬ್ಬಿಗಿ ನಲ್ಲಿ ಹೊಸದಾಗಿ ಫೈನ್ ಸ್ಟ್ರೀನ್ ಅಳವಡಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳಬೇಕೆಂದು ತಿಳಿಸಿದರು.

ಈ ಬಗ್ಗೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು, ಈ ಬಗ್ಗೆ ಸಮಾಯಾಧಾರಿತ ವಿಸ್ತೃತ ಯೋಜನಾ ವರದಿಯನ್ನು 7 ದಿನಗಳೊಳಗೆ ಸಲ್ಲಿಸುವಂತೆ ಸೂಚಿಸಿದರು.

(ಕ್ರಮ: ಮೇಲಿನ ವಿಷಯಗಳಿಗೆ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ)

- ವಿದ್ಯುಚ್ಛಕ್ತಿ ಕಡಿತಗೊಂಡಾಗ ತ್ಯಾಜ್ಯ ನೀರು ತುಂಬಿ ಹರಿದು ನದಿಗೆ ಸೇರದಂತೆ ತಡೆಯುವ ಸಲುವಾಗಿ ವೆಟ್ ವೆಲ್ ಸ್ಥಳದಲ್ಲಿ ಡೀಸೆಲ್ ಜನರೇಟರ್ ಅಳವಡಿಸುವ ಬಗ್ಗೆ ಕ್ರಮ ಕೈಗೊಳ್ಳುವುದು.

ಹಾಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾಗಿರುವ ಯೋಜನೆಯಡಿ ವೆಟ್‌ವೆಲ್ ಕಂ ಪಂಪ್ ಹೌಸ್‌ನ ಆವರಣದಲ್ಲಿ 82.50 ಕೆ.ವಿ.ಎ. ಸಾಮರ್ಥ್ಯದ ಡೀಸೆಲ್ ಜನರೇಟರ್ ಅಳವಡಿಸಲಾಗಿದೆ. ಯೋಜನೆಯು ಚಾಲನೆಗೊಂಡ ದಿನಾಂಕದಿಂದ ಇಲ್ಲಿಯವರೆಗೂ ಡೀಸೆಲ್ ಜನರೇಟರ್‌ನ ವಾರ್ಷಿಕ ಕಾರ್ಯ ಮತ್ತು ನಿರ್ವಹಣೆಯನ್ನು (ಡೀಸೆಲ್ ವೆಚ್ಚ ಹೊರತುಪಡಿಸಿ) ಒಳಚರಂಡಿ

ಯೋಜನೆಯ ಕಾರ್ಯ ಮತ್ತು ನಿರ್ವಹಣೆಯನ್ನು ಮಾಡುತ್ತಿರುವ ಗುತ್ತಿಗೆದಾರರ ಮುಖಾಂತರ ಕೈಗೊಳ್ಳಲಾಗುತ್ತಿದೆ ಎಂದು ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು ತಿಳಿಸಿದರು.

(ಕ್ರಮ: ಮೇಲಿನ ವಿಷಯಗಳಿಗೆ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ)

- ವೆಟ್ ವೆಲ್ ಜಾಗದಲ್ಲಿ ಸೂಕ್ತ ಸಂಖ್ಯೆಗಳ ಸೀವೇಜ್ ಪಂಪಿಂಗ್ ಮೋಟಾರ್‌ಗಳನ್ನು ಅಳವಡಿಸಲು ಕ್ರಮ ಕೈಗೊಳ್ಳುವುದು.

ವೆಟ್ ವೆಲ್ ಜಾಗದಲ್ಲಿ ಈಗಾಗಲೇ 5ಎಚ್.ಪಿ.ಯ 3 ಪಂಪ್‌ಗಳು ಹಾಗೂ 25 ಎಚ್.ಪಿ ಸಾಮರ್ಥ್ಯದ 2 ಹೊಸ ಪಂಪ್ ಸೆಟ್‌ಗಳನ್ನು ಅಳವಡಿಸಿ ಚಾಲನೆಗೊಳಿಸಲಾಗಿದೆ ಎಂದು ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು ತಿಳಿಸಿದರು.

ಮುಂದುವರೆದು, ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು ಸದರಿ ಪಂಪ್ ಸೆಟ್ ಗಳ ನಿಯತಕಾಲಿಕ ಸರ್ವಿಸ್ ಮತ್ತು ನಿರ್ವಹಣೆಯನ್ನು ವ್ಯವಸ್ಥಿವಾಗಿ ನಿರ್ವಹಿಸಲು ಸೂಚಿಸಿದರು.

(ಕ್ರಮ: ಮೇಲಿನ ವಿಷಯಗಳಿಗೆ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ)

- ತ್ಯಾಜ್ಯ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕಕ್ಕೆ ಯಾವುದೇ ಸಂದರ್ಭದಲ್ಲೂ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಹೊರತುಪಡಿಸಿ ಯಾವುದೇ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯ ಅಥವಾ ಇತರೇ ತ್ಯಾಜ್ಯಗಳು ಹಾಗೂ ಮಳೆ ನೀರು ಸೇರದಂತೆ ಕ್ರಮ ವಹಿಸುವುದು.

ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯು ಮನೆಗಳು, ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣಗಳು, ಹೋಟೆಲ್‌ಗಳು ಇತ್ಯಾದಿಗಳ ಶೌಚಾಲಯ, ಸ್ನಾನ ಗೃಹ, ಅಡುಗೆ ಮನೆಗಳಿಂದ ಉತ್ಪನ್ನವಾಗುವ ಮಲಿನ ನೀರನ್ನು ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕಕ್ಕೆ ರವಾನಿಸಿ ಶುದ್ಧೀಕರಿಸಲು ಯೋಜಿಸಲಾಗಿರುತ್ತದೆ. ಇಂತಹ ವ್ಯವಸ್ಥೆಗೆ ಒಳಚರಂಡಿ ಗೃಹ ಸಂಪರ್ಕಗಳ ಮುಖಾಂತರ ಪ್ಲಾಸ್ಟಿಕ್ ಹಾಗೂ ಇತರೇ ಘನ ತ್ಯಾಜ್ಯಗಳನ್ನು ವಿಲೇವಾರಿ ಮಾಡುವುದರಿಂದ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯಲ್ಲಿ ಅಳವಡಿಸಲಾಗಿರುವ ಕೊಳವೆ ಸಾಲುಗಳು, ಮೆಶಿನ್ ಹೋಲ್‌ಗಳು ಹಾಗೂ ಪಂಪ್ ಸೆಟ್‌ಗಳು ಬ್ಲಾಕ್ ಆಗಿ ಯೋಜನೆಯು ಒಳಚರಂಡಿ ಯೋಜನೆಯ ಉದ್ದೇಶವು ವಿಫಲಗೊಳ್ಳುತ್ತದೆ. ಆದ್ದರಿಂದ ಕೊಲ್ಲೂರು ದೇವಸ್ಥಾನ ಮತ್ತು ಸುತ್ತಮುತ್ತಲಿನ ಗ್ರಾಮ ಪಂಚಾಯತಿ ವ್ಯಾಪ್ತಿಯಲ್ಲಿ ಇರುವ ಒಳಚರಂಡಿ ಸಂಪರ್ಕಗಳ ಮೂಲದಲ್ಲಿಯೇ ತ್ಯಾಜ್ಯ ನೀರನ್ನು ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಗೆ ಪಂಪ್ ಮಾಡುವ ಮೊದಲು ಕಟರ್‌ಗಳನ್ನು ಬಳಸದೇ, (ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯವನ್ನು ಶ್ರೇಡ್ಡಿಂಗ್ ಮಾಡದೇ) ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಸ್ಕ್ರೀನ್‌ಗಳನ್ನು ಅಳವಡಿಸಲು ಹಾಗೂ ಸ್ಕ್ರೀನಿಂಗ್‌ಗಳಲ್ಲಿ ಬೇರ್ಪಟ್ಟ ಎಲ್ಲಾ ಪ್ಲಾಸ್ಟಿಕ್ ತ್ಯಾಜ್ಯಗಳನ್ನು ಪ್ರತ್ಯೇಕಿಸಿ, ಗ್ರಾಮ ಪಂಚಾಯತ್ ಮೂಲಕ ವಿಲೇವಾರಿ ಮಾಡುವಂತೆ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿಯವರು ಖಾತ್ರಿವಹಿಸುವುದು ಹಾಗೂ ಈ ಸಂಬಂಧ ವ್ಯಾಪಕವಾಗಿ ಪ್ರಚಾರ ಮಾಡಲು ಸೂಕ್ತ ಜನಜಾಗೃತಿ ಕಾರ್ಯಕ್ರಮವನ್ನು ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್ ವತಿಯಿಂದ ಹಮ್ಮಿಕೊಳ್ಳುವಂತೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು ಸೂಚಿಸಿದರು.

(ಕ್ರಮ: ಮೇಲಿನ ವಿಷಯಗಳಿಗೆ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್, ಕೊಲ್ಲೂರು)

ಮುಂದುವರೆದು ಮಳೆಗಾಲದಲ್ಲಿ ಮನೆಗಳು, ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣಗಳು, ಹೋಟೆಲ್‌ಗಳಿಗೆ ನೀಡಲಾಗಿರುವ ಒಳಚರಂಡಿ ಸಂಪರ್ಕಗಳ ಮುಖಾಂತರ ಮಳೆ ನೀರನ್ನು ಸಹ ಹರಿಯ ಬಿಡುತ್ತಿರುವುದರಿಂದ ಯೋಜನೆಯಡಿ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾಗಿರುವ ವೆಟ್‌ವೆಲ್ ಮತ್ತು ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕಗಳಿಗೆ ಅವುಗಳ ವಿನ್ಯಾಸಿತ ಪ್ರಮಾಣಕ್ಕಿಂತ ಹೆಚ್ಚಾಗಿ ಮಲಿನ ನೀರು ಹರಿದು ಬರುತ್ತಿರುವುದರಿಂದ ಸದರಿ ಘಟಕಗಳ ಕಾರ್ಯಕ್ಷಮತೆಯು ಕ್ಷೀಣಿಸುತ್ತಿದ್ದು ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣಾ ಮಂಡಳಿಯ ನಿಗದಿತ ಮಾನದಂಡಗಳಂತೆ ಮಲಿನ ನೀರನ್ನು ಶುದ್ಧೀಕರಿಸಲು ಸಾಧ್ಯವಾಗುತ್ತಿಲ್ಲ. ಆದ್ದರಿಂದ ಒಳಚರಂಡಿ ಜಾಲಕ್ಕೆ ಗೃಹ ಸಂಪರ್ಕಗಳ ಮುಖಾಂತರ ಮಳೆಯ ನೀರನ್ನು ಹರಿಯ ಬಿಡದಂತೆ ಗ್ರಾಮ ಪಂಚಾಯತಿಯು ಎಲ್ಲಾ ಮನೆಗಳು, ವಾಣಿಜ್ಯ ಸಂಕೀರ್ಣಗಳು, ಹೋಟೆಲ್‌ಗಳಿಗೆ ತಿಳುವಳಿಕೆ ನೀಡಿ ಅಂತಹ ಮಳೆನೀರಿನ ಸಂಪರ್ಕಗಳನ್ನು ಕೂಡಲೇ ಕಡಿತಗೊಳಿಸುವ ಕಟ್ಟುನಿಟ್ಟಿನ ಕ್ರಮವನ್ನು ಕೈಗೊಳ್ಳಬೇಕಾಗಿರುತ್ತದೆ ಎಂದು ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು ತಿಳಿಸಿದರು.

ಇದಕ್ಕೆ ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು ಪ್ರತಿಕ್ರಿಯಿಸುತ್ತಾ, ಒಳ ಚರಂಡಿ ಜಾಲಕ್ಕೆ ಮಳೆ ನೀರು ಸೇರುವ ಸಂಪರ್ಕವನ್ನು ಖಡಿತಗೊಳಿಸುವ ಸಲುವಾಗಿ ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ ಹಾಗೂ ಕಾರ್ಯನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಇಲಾಖೆಯಿಂದ ಮಂಡಳಿ, ಜಂಟಿಯಾಗಿ ಸ್ಥಳ ಪರಿವೀಕ್ಷಣೆ ನಡೆಸಿ ಕ್ರಮ ಕೈಗೊಳ್ಳುವಂತೆ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು ಸೂಚಿಸಿದರು.

(ಕ್ರಮ: ಮೇಲಿನ ವಿಷಯಗಳಿಗೆ ಕಾರ್ಯ ನಿರ್ವಾಹಕ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ)

- ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯಲ್ಲಿ ಮ್ಯಾನ್ ಹೋಲ್ ಯಾವುದೇ ಕಾರಣಕ್ಕೂ ಉಕ್ಕಿ ಹರಿಯದ ರೀತಿ ಕಾರ್ಯಾಚರಿಸುವಂತೆ ನಿರ್ವಹಣೆ ಮಾಡುವುದು.

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು, ಹಾಲಿ ಇರುವ ಒಳಚರಂಡಿ ವ್ಯವಸ್ಥೆಯ ಯಾವುದೇ ಮ್ಯಾನ್ ಹೋಲ್‌ಗಳು ಉಕ್ಕಿ ಪಟ್ಟದ್ದೇ ಕಾರ್ಯಚರಿಸುವಂತೆ ಕ್ರಮ ವಹಿಸಲು ಪಂಚಾಯತ್ ಅಭಿವೃದ್ಧಿ ಅಧಿಕಾರಿ, ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನಿಗೆ ಸೂಚಿಸಿದರು.

(ಕ್ರಮ: ಮೇಲಿನ ವಿಷಯಗಳಿಗೆ ಕಾರ್ಯ ನಿರ್ವಹಣೆ ಅಭಿಯಂತರರು, ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ, ಮಂಡಳಿ)

- ಈವರೆಗಿನ ವಿಶ್ಲೇಷಣಾ ವರದಿಯ ಪ್ರಕಾರ ಶುದ್ಧೀಕರಿಸಿದ ನೀರಿನ ಮಾದರಿಯು ನಿಗದಿಪಡಿಸಿರುವ ಮಾನದಂಡಗಳಿಗೆ ಶುದ್ಧೀಕರಿಸಿದ ನೀರಿನ ಮಾದರಿಯು ನಿಗದಿಪಡಿಸಿರುವ ಮಾನದಂಡಗಳಿಗೆ ಶುದ್ಧೀಕರಣ ಆಗುತ್ತಿಲ್ಲದಿರುವ ಕಾರಣ ಸದರಿ 1.5 ಎಮ್.ಎಲ್.ಡಿ ತ್ಯಾಜ್ಯ ನೀರಿನ ಶುದ್ಧೀಕರಣ ಘಟಕವನ್ನು ಪರಿಷ್ಕರಣೆ ಮಾಡಿ ವೈಜ್ಞಾನಿಕ ರೀತಿಯಲ್ಲಿ ಕಾರ್ಯಚರಿಸುವಂತೆ ಮಾಡಲು ಕ್ರಮವಹಿಸುವುದು.

ಸದರಿ ವಿಷಯಕ್ಕೆ ಸಂಬಂಧಿಸಿದಂತೆ ಹಾಲಿ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾಗಿರುವ 1.50 ಎಂ.ಎಲ್.ಡಿ. ಸಾಮರ್ಥ್ಯದ ಎಂ.ಬಿ.ಬಿ.ಆರ್. ಮಾದರಿಯ ಎಸ್.ಟಿ.ಪಿ.ಯ ಕಾರ್ಯಕ್ಷಮತೆಯನ್ನು ಹೆಚ್ಚಿಸುವ ಹಾಗೂ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣಾ ಮಂಡಳಿಯ ಮಾನದಂಡಗಳಂತೆ ಕಾರ್ಯಚರಿಸಲು ಸೂಕ್ತ ಪ್ರಸ್ತಾವನೆಯನ್ನು ತಯಾರಿಸಿ ಸಲ್ಲಿಸುವಂತೆ ಇಲಾಖಾ ಮುಖ್ಯಸ್ಥರು, ಸಿವಿಲ್ ಇಂಜಿನಿಯರಿಂಗ್ ಡಿಪಾರ್ಟ್‌ಮೆಂಟ್, ಮಣಿಪಾಲ ಇನ್‌ಸ್ಟಿಟ್ಯೂಟ್ ಆಫ್ ಟೆಕ್ನಾಲಜಿ, ಮಣಿಪಾಲ ಇವರಿಗೆ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕ.ನ.ನೀ.ಸ. ಮತ್ತು ಒಳ ಚರಂಡಿ ಮಂಡಳಿ, ವಿಭಾಗ, ಮಂಗಳೂರು ಇವರ ಕಚೇರಿ ಪತ್ರ ಸಂಖ್ಯೆ:317/2025-26 ದಿನಾಂಕ 23-07-2025ರಲ್ಲಿ ಕೋರಲಾಗಿದೆ. ಸದರಿಯವರಿಂದ ಪ್ರಸ್ತಾವನೆಯು ತಯಾರಿಕೆಯ ಹಂತದಲ್ಲಿದ್ದು ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣಾ ಮಂಡಳಿ, ಉಡುಪಿ ಇವರೊಂದಿಗೆ ಸಮಾಲೋಚಿಸಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಅನುಮೋದನೆಗಾಗಿ ಸಲ್ಲಿಸಲು ಕ್ರಮವಹಿಸಲಾಗುವುದು. ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರದಿಂದ ಅನುಮೋದನೆ ಪಡೆದ ನಂತರ ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕವು ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣಾ ಮಂಡಳಿಯ ಮಾನದಂಡಗಳಂತೆ ಕಾರ್ಯಚರಿಸುವಂತೆ ಅಗತ್ಯ ಮಾರ್ಪಾಡುಗಳನ್ನು ಮಾಡಲು ಕ್ರಮವಹಿಸಲಾಗುವುದಾಗಿ ಕಾರ್ಯಪಾಲಕ ಅಭಿಯಂತರರು, ಕ.ನ.ನೀ.ಸ. ಮತ್ತು ಒಳ ಚರಂಡಿ ಮಂಡಳಿ, ವಿಭಾಗ, ಮಂಗಳೂರು ಇವರು ತಿಳಿಸಿದರು.

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು ಪ್ರತಿಕ್ರಿಯಿಸುತ್ತಾ, ಎಸ್.ಟಿ.ಪಿ ಕಾರ್ಯ ಕ್ಷಮತೆ ಹೆಚ್ಚಿಸುವ ಸಂಬಂಧ ಮಾರ್ಪಾಡು ಮಾಡಲು ಸಮಯಾಧಾರಿತ ಕ್ರಿಯಾ ಯೋಜನೆಯನ್ನು 10ದಿನಗಳೊಳಗೆ ಸಲ್ಲಿಸಲು ಸೂಚಿಸಿದರು.

- ದೇವಸ್ಥಾನದ ಆಡಳಿತ ಮಂಡಳಿ ಹಾಗೂ ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿ, ಮಂಗಳೂರು ಇವರು ಹಾಲಿ ಇರುವ 1.5 ಎಂ.ಎಲ್.ಡಿ. ತ್ಯಾಜ್ಯ ನೀರಿನ ಸಂಸ್ಕರಣಾ ಘಟಕ, ಹೊರತು ಪಡಿಸಿ, ಸೀವೇಜ್ ಏರುಕೊಳವೆ ಮತ್ತು ವೆಟ್‌ವೆಲ್‌ಗಳ ಕಾರ್ಯನಿರ್ವಹಣೆ ಮತ್ತು ಒಳಚರಂಡಿ ಜಾಲದ ನಿರ್ವಹಣೆಯನ್ನು ಕೊಲ್ಲೂರು ಗ್ರಾಮ ಪಂಚಾಯತಿಯವರಿಗೆ ಹಸ್ತಾಂತರಿಸುವ ಬಗ್ಗೆ ಸೂಕ್ತ ಕ್ರಮ ವಹಿಸುವುದು.

ಸದರಿ ಯೋಜನೆಯಡಿ ಅನುಷ್ಠಾನಗೊಳಿಸಲಾದ 1.50 ಎಂ.ಎಲ್.ಡಿ. ಸಾಮರ್ಥ್ಯದ ಮಲಿನ ನೀರು ಶುದ್ಧೀಕರಣ ಘಟಕದ ಕಾರ್ಯಚರಣೆ ಮತ್ತು ನಿರ್ವಹಣೆಯನ್ನು ದಿನಾಂಕ 01-07-2020ರಿಂದ ಪ್ರಾರಂಭಿಸಿ ಇಂದಿನವರೆಗೂ ಕ.ನ.ನೀ.ಸ. ಮತ್ತು ಒಳ ಚರಂಡಿ ಮಂಡಳಿ ವತಿಯಿಂದ ಕೈಗೊಳ್ಳಲಾಗಿದ್ದು 10 ವರ್ಷಗಳ ಅವಧಿಯ ಪೈಕಿ 5 ವರ್ಷಗಳ ಅವಧಿಯನ್ನು ಪೂರ್ಣಗೊಳಿಸಲಾಗಿರುತ್ತದೆ. ಮೂಲ ಅಂದಾಜಿನಲ್ಲಿ ಅನುವು ಮಾಡಿದಂತೆ ಸದರಿ ಘಟಕದ ಕಾರ್ಯಚರಣೆ ಮತ್ತು ನಿರ್ವಹಣೆಯನ್ನು ಮುಂದಿನ 5 ವರ್ಷಗಳ ಅವಧಿಯವರೆಗೆ ಮಂಡಳಿ ವತಿಯಿಂದಲೇ ಕೈಗೊಳ್ಳಲಾಗುವುದು. ಸದರಿ ಘಟಕವು ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣಾ ಮಂಡಳಿಯ ಮಾನದಂಡಗಳಂತೆ ಕಾರ್ಯಚರಿಸಲು ಹೆಚ್ಚುವರಿಯಾಗಿ ಕೈಗೊಳ್ಳಬೇಕಾಗಿರುವ ಕಾಮಗಾರಿಯ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಇಲಾಖಾ ಮುಖ್ಯಸ್ಥರು, ಸಿವಿಲ್ ಇಂಜಿನಿಯರಿಂಗ್ ಡಿಪಾರ್ಟ್‌ಮೆಂಟ್, ಮಣಿಪಾಲ ಇನ್‌ಸ್ಟಿಟ್ಯೂಟ್ ಆಫ್ ಟೆಕ್ನಾಲಜಿ, ಮಣಿಪಾಲ ಹಾಗೂ ಪರಿಸರ ಅಧಿಕಾರಿಗಳು, ಕರ್ನಾಟಕ ರಾಜ್ಯ ಮಾಲಿನ್ಯ ನಿಯಂತ್ರಣಾ ಮಂಡಳಿ, ಉಡುಪಿ ಜಿಲ್ಲೆ ಇವರೊಂದಿಗೆ ಸಮಾಲೋಚಿಸಿ ಸೂಕ್ತ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಅನುಮೋದನೆಗಾಗಿ ಸಲ್ಲಿಸಲಾಗುವುದು.

ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು ಕರ್ನಾಟಕ ನಗರ ನೀರು ಸರಬರಾಜು ಮತ್ತು ಒಳಚರಂಡಿ ಮಂಡಳಿಯವರಿಗೆ 1.5 ಎಮ್. ಎಲ್.ಡಿ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣ ಘಟಕದ ಕಾರ್ಯವನ್ನು ನಿರ್ವಹಿಸಲು ತಿಳಿಸುತ್ತಾ, ಒಳಚರಂಡಿ ಜಾಲ, ಸೀವೇಜ್ ಏರುಕೊಳವೆ ಮತ್ತು ವೆಟ್‌ವೆಲ್‌ಗಳನ್ನು ಗ್ರಾಮ ಪಂಚಾಯತ್‌ನವರಿಗೆ ದಿನಾಂಕ 31.12.2025ರೊಳಗೆ ಸುಸ್ಥಿರ ರೀತಿಯಲ್ಲಿ ಗ್ರಾಮ ಪಂಚಾಯತ್ ನವರಿಗೆ ಹಸ್ತಾಂತರಿಸಲು ಕ್ರಮ ವಹಿಸುವಂತೆ ಸೂಚಿಸಿದರು.

ಮುಂದುವರೆದು, ಸದರಿ 1.5 ಎಮ್. ಎಲ್. ಡಿ ತ್ಯಾಜ್ಯ ನೀರು ಸಂಸ್ಕರಣ ಘಟಕದ ವೈಜ್ಞಾನಿಕ ಕಾರ್ಯ ನಿರ್ವಹಣೆ ಹಾಗೂ ಅವಶ್ಯವಿರುವ ತ್ಯಾಜ್ಯ ನೀರಿನ ಘಟಕದ ಮಾರ್ಪಾಡಿಗೆ ಸಂಬಂಧಿಸಿದಂತೆ (Modification /Upgradation) ವಿವರವಾದ ಕಾಲಾಮಿತಿಯ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಲು ಮಾನ್ಯ ಜಿಲ್ಲಾಧಿಕಾರಿಯವರು ಸೂಚಿಸಿದರು.

ಸ್ವರೂಪ. ಟಿ.ಕೆ.

ಜಿಲ್ಲಾಧಿಕಾರಿಗಳು (ಭಾ.ಆ.ಸೇ.) ಉಡುಪಿ ಜಿಲ್ಲೆ
ಹಾಗೂ ಸಮಿತಿಯ ಅಧ್ಯಕ್ಷರು

Proceedings

Proceedings of the meeting of the Committee held on 08-08-2025 at 11.30 AM under the chairmanship of the Hon'ble Deputy Commissioner, Udupi District, at the Office of the Deputy Commissioner, Rajatadri, Manipal, in connection with the original petition No. 125/2024 of the Hon'ble National Green Tribunal.

Committee members present:

Sl.No	Department/Member Details	Department/Member Details
1.	Deputy Commissioner, Udupi District	President
2.	Deputy Secretary ZillaPanchayatUdupi (on behalf of the Chief Executive Officer)	Vice President
3.	Executive Engineer, Karnataka Urban Water Supply and Drainage Board, Mangalore	Member
4.	Tahsildar, Byndoor	Member
5.	Executive Officer, ByndoorTalukPanchayat	Member
6.	Executive Officer, Sri Mookambika Temple, Kollur	Member
7.	Panchayath Development Officer, KolluruGramPanchayath	Member
8.	Environmental Officer	Member convener

Details of other officers/invitees

Sl.No	Details of other officers/invitees	
1.	Sri. K BaabuShetty	Chairman of the Management Committee
2.	Sri nithyanandaAdiga	Members of the Management Committee
3.	Sri RaghuramAdiga	Members of the Management Committee
4.	Smt. Dhankshi	Members of the Management Committee
5.	Smt. Sudha	Members of the Management Committee
6.	Sri. SurendraShetty	Members of the Management Committee
7.	Sri. Shivarama Krishna Bhat	Gram Panchayat members KollurGram Panchayat
8.	Smt. Shobhlakshmi	Assistant Executive Engineer, KUWSDB, Mangalore
9.	Sri Veeresh	Village Administrative Officer, Kollur
10.	Sri RavishankarRao	Revenue Inspectors, Byndoor
11.	Smt. Prameela	Deputy Environmental Officer, KSPCB, Udupi
12.	Dr. Vishnu Sharma, Atikukke	Assistant Professor, MIT, Manipal
13.	Sri Srikanth H	Assistant Engineer, KUWSDB, Mangalore

The Hon'ble District Collector has convened the 2nd meeting of the Committee to submit a compliance report on the original petition No.: 125/2024 filed in the Hon'ble National Green Tribunal, South Zone, Chennai and the order dated 09-07-2025 regarding the polluted water generated by the Kollur Sri Mookambika Temple and the hotel/lodge/commercial complex established in its vicinity, which is polluting the river by releasing it into the Agnitheertha and Sauparnika rivers, and directed that a report be presented to the meeting regarding the action taken by the concerned department in the proceedings of the meeting held on 19.07.2025.

Kollur Gram Panchayat and Kollur Temple area within the jurisdiction of Kollur Gram Panchayat and Kollur Development Officer was instructed to immediately provide the sewerage connections to the 4 remaining commercial shops and 1 hotel and if not, take action to cancel the said person's permit.

Panchayat Development Officer. Out of the remaining 4 commercial shops, 2 have already been connected, and 2 are pending, and the officer will take action to cancel the permit. He said that out of 26 hotels, 26 hotels will also be connected.

In response to this, the Hon'ble District Collector instructed the Panchayat Development Officer to provide complete connection to the sewerage system without discharging waste water to the pending commercial buildings, residential houses and hotels, and to take appropriate action to close the said units if not, and to submit a report.

(Action: Panchayat Development Officer, Kollur Gram Panchayat for the above matters)

Even though there is a system of soak pits at present, there is a possibility of groundwater pollution due to the dirty water stored in the soak pits in the future, so the public should be made aware of this and all

In response to this, the Hon'ble District Collector instructed the Panchayat Development Officer to provide complete connection to the sewerage system without discharging waste water to the pending commercial buildings, residential houses and hotels. He instructed the Panchayat Development Officer to provide complete connection to the sewerage system, and if not, to close the said units and submit a report.

(Action: Panchayat Development Officer, Kollur Gram Panchayat for the above matters)

Even though there is a system of soak pits at present, there is a possibility of groundwater contamination due to the dirty water stored in the soak pits in the future, so he asked the public to be aware of this and to take action within 10 days to provide sewerage connections to all houses. The Panchayat Development Officer informed that action will be taken to connect the domestic waste generated in all houses to the sewerage system. The Executive Engineer said that the work and maintenance of the project is being carried out through the contractors.

(Action: Executive Engineer, Karnataka Urban Water Supply and Sewerage for the above matters)



Take action to install appropriate numbers of sewage pumping motors at the wet well area. The Executive Engineer informed that 3 pumps of 5 HP and 2 new pump sets of 25 HP capacity have already been installed and started at the wet well area.

Further, the Hon'ble District Collector instructed to carry out regular service and maintenance of the said pump sets in a systematic manner.

(Action: Executive Engineer, Karnataka Urban Water Supply and Sewerage for the above matters)

No other than waste water shall be discharged to the Waste Water Treatment Plant under any circumstances)

Hon'ble District Collector directed the Panchayat Development Officer, Kollur Gram Panchayat to take action to ensure that any manhole of the existing drainage system is functioning without overflow.

(Action: Executive Engineer, Karnataka Urban Water Supply and Sewerage, Board for the above matters)

As per the analysis report so far, the purified water sample is not being purified as per the standards set by the purified water sample, action will be taken to revise the said 1.5 MLD Waste Water Treatment Plant and make it function in a scientific manner.

Regarding the said matter, the Hon'ble District Collector directed to submit a detailed time-bound proposal for the scientific operation of the said 1.5 MLD. D wastewater treatment plant and the necessary modification (Modification Up gradation) of the wastewater plant to increase the performance of the currently implemented 1.50 MLD capacity MBBR type STP and to operate as per the standards of the Pollution Control Board.

Sd/-

(Swaroopa T.K I.A.S)

Deputy Commissioner and President of the Committee

Udupi District, Udupi